

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 677 OF 2025

IN THE MATTER OF:

SURYA PRAKASH MISHRA

.... APPLICANT

VERSUS

**ULTRA TECH CEMENT DALLA UNIT.
& ORS.**

.... RESPONDENTS

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NEW DELHI

DATED: 30.03.2026



(PRADEEP MISRA & DALEEP DHYANI)

Counsel for U.P. Pollution Control Board

138, New Lawyers Chamber,

Supreme Court of India,

New Delhi-110001

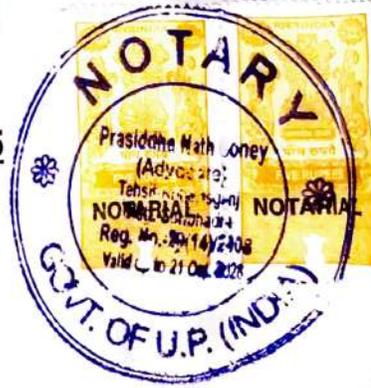
(M.) 9810252518

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.677/2025



*2 tickets Rs. 100/-
28/02/2026
(P.N. SONEY)
Adv. NOTARY
Robertsganj-Sonbhadra*

IN THE MATTER OF:

Surya Prakash Mishra

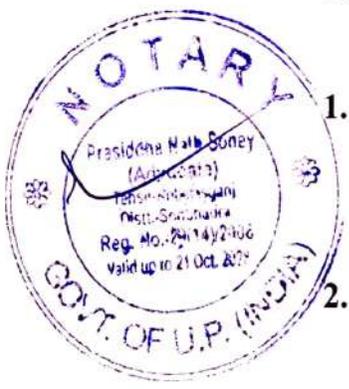
.... APPLICANT

VERSUS

Ultra Tech Cement, Dalla Unit & Ors.RESPONDENTS

**AFFIDAVIT ON BEHALF OF THE UTTAR PRADESH
POLLUTION CONTROL BOARD IN COMPLIANCE OF
ORDER DATED 06.01.2026 PASSED BY THIS HON'BLE
TRIBUNAL**

I, Ramesh Kumar Singh S/o Shri Bal Ram Singh, aged about 44 years, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Sonbhadra do hereby solemnly affirm and state on oath as under:



1. That I in the above noted capacity am well conversant with the facts and records of the present case, hence am competent to swear this affidavit.
2. That by mean of the present original application (OA), applicant has raised a grievance against mis-handling

R

of solid waste by respondent no.1-Ultra Tech Cement at its Dalla Unit.

3. That, Hon'ble NGT in the above matter vide its order dated 06.01.2026 instructed following:-

"...7. Ms. Priyanka Swami, Learned Counsel accepts notice on behalf of respondent no.2 and Sh. Pradeep Misra, Learned Counsel accepts notice on behalf of respondent no.5 and seek four weeks' time to file the reply.

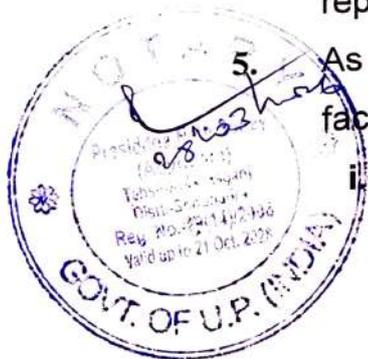
8. Applicant is directed to serve the other respondents and file affidavit of service at least one week before the next date of hearing.

9. Respondent no.5 is directed to carry out the spot inspection and verify the facts and submit the comprehensive report..".

4. In compliance of above, the site inspection of above concerned Unit i.e. M/s Ultratech Cement Limited, Unit-Dalla Cement Works, Dalla, Tehsil-Obra, District-Sonbhadra-231216 U.P., was carried out by Officials of the Regional Office, U.P. Pollution Control Board, Sonbhadra on dated 12.03.2026. A copy of inspection report is being annexed as **Annexure No. A.**

5. As per inspection report dated 12.03.2026 following facts came into light:-

That, above concerned unit i.e. M/s Ultratech Cement Limited, Unit-Dalla Cement Works, Dalla, Tehsil-Obra, District-Sonbhadra is engaged in production of Cement , Clinker, Captive Power , WHRS(Waste Heat Recovery System) & Solar



↓

Power Using Lime Stone, Red Mud/Iron Ore, Gypsum, Fly Ash as raw materials.

- ii. Unit uses Coal, Pet Coke & HSD as main fuel and RDF (Refused Derived Fuel) i.e. Segregated Plastic Waste as Alternative Fuel for production of above mentioned products.
- iii. As per record available in this office, Environmental Clearance for expansion has been issued to above Unit by MoEF & CC, Govt. of India vide ref. No. J-11011/560/2007-IAII(i) dated 30.03.2021.
- iv. CTO has been issued by UPPCB vide ref. No. 223703/UPPCB/Sonbhadra(UPPCBRO)/CTO /both/SONBHADRA/2024 dated 15.12.2024.
- v. Above. Unit have obtained Hazardous Waste Authorization, Permission for use of Refused Derived Fuel(RDF) from UPPCB.
- vi. Unit has submitted Compliance Status of Conditions of Environmental Clearance as well as Consent to Operate(CTO).
- vii. During inspection Air Pollution Control Devices/system were found established and operational.
- viii. RDF was found stored in covered shed. & shredder of capacity 25 were also found installed.
- ix. For segregation of RDF/MSW Confined Space Trommel Screen was found installed.



- x. Miyawaki Plantation in 1460 m² area was done near RDF storage area.
- xi. Further, to control odor generated from storage and handling of RDF, odor Control System i.e. Deodorizer Sprinklers, Geo textile net around shed were found established & operational. Also to control contamination, Bio-enzymes spraying done on regular basis.
- xii. During inspection, around RDF storage area no foul smell found but inside RDF storage shed very minute foul odour was observed.
6. As per facts found during visit, Direction/ Notice has been issued to M/s Ultratech Cement Limited Unit Dalla Cement Works, Dalla, Tehsil-Obra, District-Sonbhadra by UPPCB vide ref. no.G0231/ अल्ट्राटेक/सी0टी0ओ0/2026 dated 23.03.2026 for proper Transportation, Storage & Co-processing of RDF in cement Plant as per Norms in accordance to maintain proper Environmental health. A Copy of letter dated 23.03.2026 is being annexed as **Annexure No.B**. That the present affidavit on behalf of the Uttar Pradesh Pollution Control Board is submitted before this Hon'ble Tribunal for kind perusal and consideration.



P
28/3/26
DEPONENT

VERIFICATION:

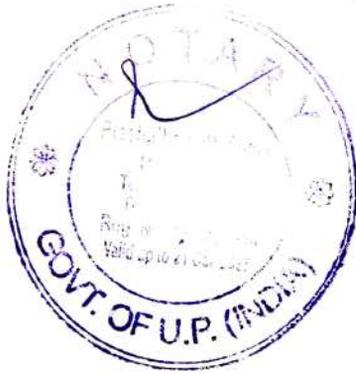
Verified at Rabatalung on this the 28th day of March,
2026 that the contents of above affidavit are true and correct
to my knowledge based on records and information received
and believed to be true, no part of it is false and nothing
material has been concealed therefrom.

20346

[Handwritten signature]

28/3/26

DEPONENT



Ramesh Kumar Singh
has been identified by Shri. *[Signature]*
appeared before me on 28/3/26 at 03:45 a.m./P.m.
certified that he/she understands and admits the truthness
of facts mentioned in the affidavit/declaration and
administered oath to him
[Signature]
* P. JUNEY
ADV. NOTARY
GAILSONPUR

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओरिजिनल एप्लीकेशन संख्या-677/2025 सूर्य प्रकाश मिश्रा बनाम अल्ट्रा टेक सीमेन्ट, डाला यूनिट एवं अन्य में पारित आदेश दिनांक-06.01.2026 के अनुपालन के सम्बन्ध में।

● माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन प्रकरण-

1. माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओरिजिनल एप्लीकेशन संख्या-677/2025 सूर्य प्रकाश मिश्रा बनाम अल्ट्रा टेक सीमेन्ट, डाला यूनिट एवं अन्य में पारित आदेश दिनांक-06.01.2026 (संलग्नक-1) के मुख्य अंश निम्नवत हैं:-

"1. In this original application (OA), applicant has raised a grievance against mis-handling of solid waste by respondent no.1-Ultra Tech Cement at its Dalla Unit.

2. Applicant alleges that respondent no.1 is bringing the solid waste from outside the premises and is not properly managing that waste resultantly foul and toxic smell is emitting and health hazard and inconvenience is created to the nearby residents.

3. Applicant further alleges that residents are facing serious life threatening diseases due to the foul and toxic smell which is coming from respondent no.1 unit.

4. Learned Counsel for the applicant in support of such a plea has placed on record various newspaper cutting from page 15 onwards.

5. The OA raises substantial issue relating to compliance of the environmental norms.

6. Issue notice to the respondents.

7. Ms. Priyanka Swami, Learned Counsel accepts notice on behalf of respondent no.2 and Sh. Pradeep Misra, Learned Counsel accepts notice on behalf of respondent no.5 and seek four weeks' time to file the reply.

8. Applicant is directed to serve the other respondents and file affidavit of service at least one week before the next date of hearing.

9. Respondent no.5 is directed to carry out the spot inspection, verify the facts, and submit the comprehensive report.

10. List on 07.04.2026..."

2. उपरोक्त आदेश के अनुक्रम में उक्त संदर्भित उद्योग मेसर्स अल्ट्राटेक सीमेन्ट लि० (यूनिट: डाला सीमेन्ट वर्क्स), डाला, तहसील ओबरा, जनपद-सोनभद्र का स्थलीय निरीक्षण अधोहस्ताक्षरियों द्वारा दिनांक-12.03.2026 को किया गया।

● उद्योग मेसर्स अल्ट्राटेक सीमेन्ट लि० का विवरण:-

1. उक्त उद्योग वर्ष-1975 से स्थापित है जो कि पूर्व में मेसर्स डाला सीमेन्ट वर्क्स के नाम से राज्य सरकार द्वारा संचालित की जाती थी, तदोपरान्त उक्त संयंत्र मेसर्स जयप्रकाश एसोसिएट्स लिमिटेड द्वारा संचालित किया गया। उक्त इकाई वर्ष 2017 में मेसर्स जयप्रकाश एसोसिएट्स लिमिटेड से मेसर्स अल्ट्राटेक सीमेन्ट लिमिटेड द्वारा अधिग्रहण किया गया।

2. उद्योग द्वारा कच्चे माल के रूप में निम्नलिखित रॉ मटेरियल का प्रयोग किया जाता है:-

Sr. No.	Raw Material	Quantity	Unit
1.	Lime Stone	3.75	MTPA
2.	Red Mud/Iron Ore	0.19	MTPA
3.	Gypsum (Chemicals & minerals)	0.175	MTPA
4.	Fly Ash	1.23	MTPA
5.	Sweetener	0.40	MTPA
6.	Coal	0.65	MTPA
7.	Pet Coke (as feed Stock)	0.30	MTPA
8.	Alternative Fuel and Raw material (AFR)	5 to 10%	%

3. उद्योग में निम्नलिखित उत्पाद का उत्पादन किया जाता है:-

Sr. No.	Product	Capacity	Unit
1.	Cement	3.5	MT/Year
2.	Clinker	2.5	MT/Year
3.	Captive Power	30	MW
4.	WHRS	13	MW
5.	Solar Power	8.5	MW

4. उद्योग में क्लिंकर के उत्पादन हेतु 02 नग रॉ मिल, 02 नग कोल मिल तथा 02 नग रोटरी क्लिन (क्षमता 2550 टन/दिन एवं 5100 टन/दिन) स्थापित हैं।
5. उद्योग में सीमेन्ट का उत्पादन क्लिंकर, जिप्सम एवं फ्लाइ ऐश की ग्राइन्डिंग एवं मिक्सिंग कर किया जाता है। सीमेन्ट ग्राइन्डिंग प्लांट में 30.0 टन/घण्टा क्षमता के 02 नग बॉल मिल एवं 240 टन/घण्टा क्षमता का 01 नग बॉल मिल स्थापित है।
6. इकाई में 30 मेगावॉट क्षमता का कैप्टिव पॉवर प्लांट स्थापित है, जिससे सम्बद्ध बॉयलर (125 टन/घण्टा) में ईंधन के रूप में कोयले का प्रयोग किया जाता है। बॉयलर की चिमनी से जनित गैसीय उत्सर्जन में पार्टिकुलेट मैटर SO₂ एवं NO_x के सतत् मापन हेतु ऑनलाइन कन्टीन्युअस ईमीसन मॉनीटरिंग सिस्टम स्थापित है जो सी0पी0सी0बी0 के सर्वर से लिंक है।
7. उद्योग में फ्लाइ ऐश के भण्डारण हेतु 450 टन क्षमता के 02 नग एवं 3000 टन क्षमता के 02 नग साइलो स्थापित है।
8. उद्योग में क्लिंकर के भण्डारण हेतु 22,000 टन क्षमता का 01 नग साइलो एवं 80,000 क्षमता की गैन्ट्री स्टोरेज स्थापित है।
9. उद्योग में जिप्सम का भण्डारण कवर्ड शेड के अन्दर किया जाता है। उद्योग में 03 नग कोल क्रशर प्लांट स्थापित है।

● वायु प्रदूषण नियंत्रण व्यवस्था का विवरण:-

1. इकाई में स्थापित विभिन्न वायु प्रदूषण स्रोतों पर स्थापित वायु प्रदूषण नियंत्रण व्यवस्था का विवरण निम्नवत् है:-

Sr. No.	Air Pollution Source	Type of Fuel	Air Pollution Control System (APCS)	Stack Height (m)
1.	Raw mill+ Kiln-1	Coal	Bag House	75
2.	Raw mill+ Kiln-2	Coal/RDF	Bag House	110
3.	Coal Mill-1	NA	Bag Filter	77
4.	Coal Mill-2	NA	Bag House	77
5.	Cement Mill-1	NA	Bag Filter	20
6.	Cement Mil-2	NA	Bag Filter	20
7.	Cement Mill-3	NA	Bag Filter	53
8.	Cooler-1	NA	ESP	55
9.	Cooler-2	NA	ESP	62
10.	CPP Boiler	Coal	ESP	75
11.	DG Set (10.86 MW)	HSD	Acaustic Enclosure	45
12.	DG Set (10.86 MW)	HSD	Acaustic Enclosure	45

2. कोल क्रशर से जनित डस्ट के नियंत्रण हेतु डस्ट कलेक्टर स्थापित है। उद्योग द्वारा फ्यूजिटिव ईमीसन के नियंत्रण हेतु पानी का छिड़काव किया जाता है।
3. क्लीनिंग एवं स्वीपिंग के लिए उद्योग में मेकेनाइज्ड स्वीपिंग मशीन का प्रयोग किया जाता है।
4. क्रस्ड लाईम स्टोन को क्रशर से क्लोज्ड कन्वेयर बेल्ट के माध्यम से मिल तक ट्रान्सफर किया जाता है। उद्योग के वैगन टिपलर पर डस्ट के नियंत्रण हेतु वॉटर स्प्रींकलिंग सिस्टम स्थापित है।
5. उद्योग द्वारा एन0ए0बी0एल0 एक्रीडेटेड प्रयोगशाला मेसर्स जे0एम0 इन्वायरो लैब प्रा0लि0, गुरुग्राम (हरियाणा) के माध्यम से माह-फरवरी, 2026 में उद्योग में स्थापित समस्त चिमनियों (कुल संख्या-10) के उत्सर्जन का अनुश्रवण कराकर अनुपालन आख्या प्रस्तुत की गयी है। प्रस्तुत की गयी आख्याओं में प्रचालकों की मात्रा मानकों के अनुरूप पायी गयी। विश्लेषण आख्या संलग्न है (संलग्नक-2)।

● जल प्रदूषण नियंत्रण व्यवस्था का विवरण:-

1. उद्योग में जल का प्रयोग घरेलू प्रयोजन एवं औद्योगिक प्रयोजन में बॉयलर फीड, डी०एम० प्लांट एवं वाटर स्प्रींकलिंग में किया जाता है। घरेलू प्रयोजन से जनित बहिःस्राव के शुद्धीकरण हेतु 800 कि०ली०/दिन क्षमता सीवेज ट्रीटमेन्ट प्लांट स्थापित है, जो निरीक्षण के समय कार्यरत पाया गया। एस0टी0पी0 से शुद्धीकृत किये जाने के उपरान्त जल को ग्रीन बेल्ट/प्लाण्टेशन में प्रयोग किया जाता है।
2. एस0टी0पी0 से शुद्धीकृत उत्प्रवाह का नमूना एकत्र कर क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वाराणसी के प्रयोगशाला में विश्लेषण कराया गया, विश्लेषण आख्या संलग्न है (संलग्नक-3)। विश्लेषण आख्यानुसार समस्त प्रचालक मानकों के अनुरूप पाये गये।
3. उद्योग में डी०एम० प्लांट के रिजेक्ट एवं बॉयलर ब्लो-डाउन के शुद्धीकरण हेतु 145 के०एल०डी० क्षमता का न्यूट्रिलाईजेशन पिट स्थापित है। न्यूट्रिलाईजेशन के पश्चात् शुद्धीकृत उत्प्रवाह को पुनः प्रयोग में लाया जाता है। निरीक्षण के समय औद्योगिक उत्प्रवाह निस्तारित होता हुआ नहीं पाया गया।

• अनुमतियों/सहमतियों का विवरण:-

1. पर्यावरणीय स्वीकृति – उक्त इंटीग्रेटेड सीमेन्ट प्लाण्ट मेसर्स अल्ट्राटेक सीमेन्ट लि० को क्लिंकर – 2.0 से 3.5 मी०टन/वर्ष, सीमेन्ट-0.5 से 3.5 मी०टन/वर्ष, सी०पी०पी०-27 से 30 मेगावॉट के क्षमता विस्तार एवं डब्ल्यू०एच०आर०एस०-13 मेगावॉट के स्थापना हेतु पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा पत्रांक-J-11011/560/2007-IA II(i) दिनांक-30.03.2021 द्वारा पर्यावरणीय स्वीकृति निर्गत है (संलग्नक-4)।
 2. स्थापनार्थ सहमति-राज्य बोर्ड के संदर्भ संख्या-122772/UPPCB/Sonbhadra(UPPCBRO)/CTE/SONBHADRA/2021 दिनांक-19.05.2021 के माध्यम से सशर्त स्थापनार्थ सहमति हेतु निर्गत है (संलग्नक-4.1)।
 3. सहमति जल/वायु-राज्य बोर्ड के संदर्भ संख्या-223703/UPPCB/Sonbhadra(UPPCBRO)/CTO/both/SONBHADRA/2024 दिनांक-15.12.2024 के माध्यम से सशर्त सहमति(जल एवं वायु) दिनांक-31.12.2029 तक की अवधि हेतु निर्गत है (संलग्नक-5)।
 4. परिसंकटमय अपशिष्ट प्राधिकार-उक्त उद्योग को राज्य बोर्ड के संदर्भ सं०-24694/UPPCB/Sonebhadra(UPPCBRO)/HWM/SONBHADRA/2024 दिनांक-04.07.2024 के माध्यम से परिसंकटमय अपशिष्ट एवं अन्य अपशिष्टों के संग्रहण, भण्डारण, ट्रॉसपोर्टेशन एवं को-प्रोसेसिंग हेतु परिसंकटमय अपशिष्ट प्राधिकार दिनांक-04.07.2029 तक की अवधि हेतु निर्गत है(संलग्नक-6)।
 5. Refuse Derived Fuel (RDF) के प्रयोग की अनुमति-उक्त उद्योग को राज्य बोर्ड लखनऊ के पत्रांक-एफ 53944/सी-9/वायु-23/2015 दिनांक-09.01.2015 द्वारा उक्त उद्योग में स्थापित सीमेन्ट किल्न के संचालन हेतु प्रयुक्त ईंधन के साथ-साथ सहायक ईंधन के रूप में नॉन हैजार्ड्स वेस्ट Tyre Chips/Refuse Derived Fuel (RDF) के प्रयोग की अनुमति प्रदान की गयी है(संलग्नक-7)।
 6. प्लास्टिक कचरे के पुनर्चक्रण/प्रसंस्करण हेतु पंजीकरण-उक्त उद्योग को राज्य बोर्ड लखनऊ के रजिस्ट्रेशन संख्या-PR-18-UTT-01AAACL6442L-24 दिनांक-18.01.2024 द्वारा प्लास्टिक कचरे के पुनर्चक्रण/प्रसंस्करण हेतु पंजीकरण प्रमाण-पत्र निर्गत किया गया है, जिसका उत्पादन क्षमता 2500000 TPA सूचित है(संलग्नक-8)।
- अनुपालन आख्या-इकाई द्वारा पर्यावरणीय स्वीकृति तथा सहमति जल/वायु की अद्यतन अनुपालन आख्या प्रस्तुत की गयी है, जो कि संलग्न है(संलग्नक-9)।
- **RDF (Refused Derived Fuel) के भण्डारण एवं प्रयोग किये जाने के सम्बन्ध में विवरण –**
- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक-06.01.2026 के अनुपालन में RDF के भण्डारण क्षेत्र के निरीक्षण के दौरान पाये गये तथ्य निम्नवत् हैं:-
 - i. उद्योग द्वारा RDF (प्लास्टिक वेस्ट) का उपयोग Alternative Fuel के रूप में किया जाता है।
 - ii. उद्योग में RDF के भण्डारण की क्षमता-5000 मीट्रिक टन है। RDF को कवर्ड शेड में भण्डारित किया जाता है
 - iii. इकाई द्वारा नगर निगमों (मुख्यतः लखनऊ, वाराणसी व प्रयागराज) से सेग्रीगटेड DRY RDF कवर्ड वाहनों के माध्यम से प्राप्त किया जाता है।
 - iv. उद्योग में RDF की श्रेडिंग हेतु कवर्ड शेड में 25 टी०पी०एच० क्षमता का एक श्रेडर इकाई स्थापित है।
 - v. उद्योग में RDF/MSW के पृथक्करण हेतु एक ट्रामल स्क्रीन इकाई (वैकल्पिक व्यवस्था) स्थापित है।
 - vi. उद्योग द्वारा RDF मटेरियल की इन्वेन्ट्री/ट्रैकिंग तथा मटेरियल रिकार्ड का प्रबंधन SAP साफ्टवेयर के माध्यम से किया जाता है।

- vii. उद्योग द्वारा प्रस्तुत किये गये SAP डाटा के अनुसार माह फरवरी-2026 में कुल 6572.820 MT का RDF प्राप्त किया गया है(संलग्नक-10)।
- viii. उक्त डाटा के अनुसार उद्योग द्वारा माह फरवरी-2026 में ईंधन के रूप में कोयला-22654 MT एवं RDF-5609 MT खपत किया गया है।
- ix. भण्डारण स्थल से श्रेडेड RDF का परिवहन कवर्ड कन्वेयर बेल्ट के द्वारा रोटरी किल्न के प्री-हीटर तक जाता है तथा क्लोज सर्किट के माध्यम से प्री-हीटर में कोयले के साथ ईंधन के रूप में प्रयोग किया जाता है।
- x. रोटरी किल्न में क्लिंकर उत्पादन के फलस्वरूप जनित उच्च तापमान (लगभग 1000 °C) के पलू गैस (Hot Air) का तापमान मेन्टेन करने हेतु प्री-हीटर में कोयले का प्रयोग किया जाता है तथा उक्त के साथ ही Alternative Fuel के रूप में RDF का भी प्रयोग किया जाता है। Hot Air का प्रयोग Waste Heat Recovery System में किया जाता है।
- xi. RDF के भण्डारण से जनित गंध के नियंत्रण हेतु शेड में जिओ टेक्सटाईल नेट स्थापित किये गये है। उक्त के अतिरिक्त Deodorizer का छिड़काव हेतु सिंक्लर की व्यवस्था स्थापित है।
- xii. RDF से संक्रमण के बचाव हेतु Bio-Enzymes का नियमित छिड़काव किया जाता है।
- xiii. RDF भण्डारण स्थल के आस-पास 1460 वर्गमीटर क्षेत्रफल में मीयावाकी पद्धति से (लगभग 3000 पौधों) वृक्षारोपण का कार्य किया गया है। अग्रेतर निरीक्षण के समय उक्त स्थल पर अतिरिक्त पौधों का रोपण किया जाता पाया गया।
- xiv. निरीक्षण के समय समस्त दुर्गन्ध नियंत्रण व्यवस्थाये सुचारु रूप से संचालित पायी गयी।
- xv. निरीक्षण के समय भण्डारण स्थल (कवर्ड शेड) के अन्दर अथवा आस-पास के क्षेत्र में दुर्गन्ध व्याप्त नहीं पायी गयी। मात्र कवर्ड शेड के अन्दर अतिसूक्ष्म मात्रा में दुर्गन्ध पायी गयी।
- xvi. निरीक्षण के समय लिये गये फोटोग्राफ्स संलग्न है।

• अभ्युक्ति / सुझाव / संस्तुति-

उपरोक्तानुसार यद्यपि निरीक्षण के समय इकाई में स्थापित समस्त वायु प्रदूषण नियंत्रण व्यवस्था/जल प्रदूषण नियंत्रण व्यवस्था तथा दुर्गन्ध नियंत्रण हेतु स्थापित व्यवस्था सुचारु रूप से संचालित पायी गयी, तथापि RDF के परिवहन, भण्डारण के समय नगर निगमों/स्थानीय निकायों द्वारा RDF के साथ यदा-कदा Wet/Unsegregated MSW प्रेषित किये जाने के कारण परिवहन मार्ग/इकाई परिसर में दुर्गन्ध व्याप्त होना संभावित है।

अतः उक्त के दृष्टिगत RDF/MSW के परिवहन के समय तथा इकाई परिसर में segregation किये जाने के दौरान विशेष सावधानी बरतने हेतु अतिरिक्त आवश्यक दिशा-निर्देश दिये जाने की संस्तुति की जाती है।


23.03.2026
(जे0एन0 तिवारी)
सहायक पर्यावरण अभियन्ता,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
सोनभद्र।


23/3/26
(आर0के0 सिंह)
क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
सोनभद्र।

Site Photographs of RDF/Plastic Waste Storage & Shredding Unit (Capacity of 30 TPH of M/s Ultratech Cement Limited (Unit-Dalla Cements Works, Dalla, District-Sonbhadra inspected on dated 12.03.2026



Plastic Waste Storage & Shredding Unit



Shredder



Shredder & Screening



Screening



Raw-Refused Derived Fuel (RDF)



Bioenzymes spraying on Shredded-Refused Derived Fuel (RDF)



Deodorizer Sprinkler System



Deodorizer Sprinkler System with Geotextile Net



Plantation in RDF shed Area



Trommel Screen



Transportation of RDF through conveyers Pre-heater of kiln

Item No. 04

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 677/2025

Surya Prakash Mishra

Applicant

Versus

Ultra Tech Cement, Dalla Unit & Ors.

Respondent(s)

Date of hearing: 06.01.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Ashish Chaubey & Mr. Avinish Kr. Saurabh, Advs. for Applicant

Respondents: Ms. Priyanka Swami, Adv. for R - 2 (Through VC)
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for R - 5

ORDER

1. In this original application (OA), applicant has raised a grievance against mis-handling of solid waste by respondent no.1-Ultra Tech Cement at its Dalla Unit.

2. Applicant alleges that respondent no.1 is bringing the solid waste from outside the premises and is not properly managing that waste resultantly foul and toxic smell is emitting and health hazard and inconvenience is created to the nearby residents.

3. Applicant further alleges that residents are facing serious life threatening diseases due to the foul and toxic smell which is coming from respondent no.1unit.

4. Learned Counsel for the applicant in support of such a plea has placed on record various newspaper cutting from page 15 onwards.

5. The OA raises substantial issue relating to compliance of the environmental norms.
6. Issue notice to the respondents.
7. Ms. Priyanka Swami, Learned Counsel accepts notice on behalf of respondent no.2 and Sh. Pradeep Misra, Learned Counsel accepts notice on behalf of respondent no.5 and seek four weeks' time to file the reply.
8. Applicant is directed to serve the other respondents and file affidavit of service atleast one week before the next date of hearing.
9. Respondent no.5 is directed to carry out the spot inspection and verify the facts and submit the comprehensive report.
10. List on 07.04.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

January 06, 2026
Original Application No. 677/2025
JG.

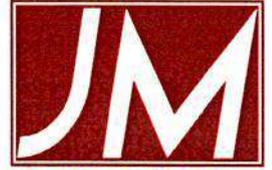


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Reg. Office & Lab. : 424, Ground Floor, Udyog Vihar Phase-IV, Gurugram, Haryana, India

E-mail: jmenvirolab@hotmail.com www.jmenvirolab.com



30 years of success

TEST REPORT

Sample Number **JME/DCW/ST/01** Report No. **JME/ST/260207021**
Name & Address of Unit **M/s. Ultratech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonbhadra, Uttar Pradesh** Format No. **7.8 F-03**
Party Reference No. **Nil**
Reporting Date **10/02/2026**
Analysis Completion Date: **10/02/2026**
Analysis Start Date: **07/02/2026**
Receipt Date **07/02/2026**

Sample Description **STACK EMISSION MONITORING**

Client Representative (Name & Designation) : **Mr. Mohd. Moinuddin (AGM)**
Sample Collected by : **JMELPL Team**
Date of Sampling & Time : **05/02/2026 (11:50 to 12:50 Hrs.)**
Sampling Location & Code : **Raw Mill + Kiln ESP Stack Unit-I**
Sampling Duration (Minutes) : **60.0**
Stack Attached to : **Raw Mill + Kiln Stack**
Make of Stack : **Iron**
Diameter of Stack : **3.25 m**
Height of Stack :
(i) From the source of emission : **--**
(ii) From roof level : **--**
(iii) From Ground Level : **75.0 m**
Operating Schedule (Hrs./day) : **As per Requirement**
Purpose of Monitoring : **Regulatory Requirement**
Control Measure if Any : **ESP**
Operating Condition at the time of Sampling : **On Load**
Type of fuel Used : **Coal/Pet Coke**
Meteorological Condition : **Clear Sky**
Instrument Code : **JME/SMK/01/14**
Instrument calibration Status : **Calibrated**
Ambient Temperature – Ta (°C) : **25.0**
Temperature of Stack Gases – Ts (°C) : **170.0**
Velocity of Stack Gases (m/sec.) : **17.21**
Flow rate of PM (LPM) : **20.0**
Flow rate of Gas (LPM) : **2.0**
Volumetric Flow (Nm³/Hrs.) : **336680.0**
Sampling Condition : **Isokinetic**
Sampling Protocol : **JMELPL/STOP/04**
Parameter Required : **PM, NO_x, SO₂**

TEST RESULTS

S. No.	Test Parameter	Test Method	Result	Unit	Limit
1.	Particulate Matter	IS 11255 (Part – 1)	17.8	mg/Nm ³	30
2.	Oxides of Nitrogen (as NO ₂)	IS 11255 (Part-7)	576.0	mg/Nm ³	1000
3.	Sulphur Dioxide	IS 11255 (Part – 2)	BDL (DL 5.0)	mg/Nm ³	100

Note: BDL – Below Detection Limit, DL - Detection Limit

Page 1 of 1

Checked by

Deepak Singh Yadav

Reviewed & Authorized by
Sita Ram Yadav

- Note:
1. This test report pertains solely to the tested sample as received.
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 3. Any discrepancies in this test report must be brought to our attention within 7 days from the date of issue.
 4. The sample will be destroyed after the specified retention period unless prior instructions are received.
 5. All disputes are subject to the exclusive jurisdiction of Gurugram only.





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TEST REPORT

Sample Number **JME/DCW/ST/02** Report No. **JME/ST/260219022**
 Name & Address of Unit **M/s. Ultratech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonbhadra, Uttar Pradesh** Format No. **7.8 F-03**
 Party Reference No. **Nil**
 Reporting Date **23/02/2026**
 Analysis Completion Date: **23/02/2026**
 Analysis Start Date: **19/02/2026**
 Receipt Date **19/02/2026**

Sample Description **STACK EMISSION MONITORING**

Client Representative (Name & Designation) : **Mr. Mohd. Moinuddin (AGM)**
 Sample Collected by : **JMELPL Team**
 Date of Sampling & Time : **16/02/2026 (14:40 to 15:18 Hrs.)**
 Sampling Location & Code : **Raw Mill + Kiln RABH Stack Unit-II**
 Sampling Duration (Minutes) : **38.0**
 Stack Attached to : **Raw Mill + Kiln Stack**
 Make of Stack : **Iron**
 Diameter of Stack : **4.20 meter**
 Height of Stack :
 (i) From the source of emission : **--**
 (ii) From roof level : **--**
 (iii) From Ground Level : **110.0 meter**
 Operating Schedule (Hrs./day) : **As per Requirement**
 Purpose of Monitoring : **Regulatory Requirement**
 Control Measure if Any : **Bag House**
 Operating Condition at the time of Sampling : **On Load**
 Type of fuel Used : **Coal/Pet Coke**
 Meteorological Condition : **Clear Sky**
 Instrument Code : **JME/SMK/01/14**
 Instrument calibration Status : **Calibrated**
 Ambient Temperature – Ta (°C) : **28.0**
 Temperature of Stack Gases - Ts (°C) : **152.0**
 Velocity of Stack Gases (m/sec.) : **12.70**
 Flow rate of PM (LPM) : **36.0**
 Flow rate of Gas (LPM) : **2.0**
 Volumetric Flow (Nm³/Hrs.) : **409282.0**
 Sampling Condition : **Isokinetic**
 Sampling Protocol : **JMELPL/STOP/04**
 Parameter Required : **PM, NOx, SO2**

TEST RESULTS

S. No.	Test Parameter	Test Method	Result	Unit	Limit
1.	Particulate Matter	IS 11255 (Part – 1)	18.3	mg/Nm ³	30
2.	Oxides of Nitrogen (as NO ₂)	IS 11255 (Part-7)	542.0	mg/Nm ³	800
3.	Sulphur Dioxide	IS 11255 (Part – 2)	BDL (DL 5.0)	mg/Nm ³	100

Note: BDL – Below Detection Limit, DL - Detection Limit



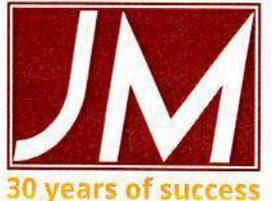
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Deepak Singh Yadav

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Sita Ram Yadav

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TEST REPORT

Sample Number	JME/DCW/ST/03	Report No.	JME/ST/260204001
Name & Address of Unit	M/s. Ultratech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonbhadra, Uttar Pradesh	Format No.	7.8 F-03
		Party Reference No.	Nil
		Reporting Date	07/02/2026
		Analysis Completion Date:	07/02/2026
		Analysis Start Date:	04/02/2026
		Receipt Date	04/02/2026

Sample Description **STACK EMISSION MONITORING**

Client Representative (Name & Designation)	: Mr. Mohd. Moinuddin (AGM)
Sample Collected by	: JMELPL Team
Date of Sampling & Time	: 03/02/2026 (10:40 to 11:16 Hrs.)
Sampling Location & Code	: CPP Boiler Stack
Sampling Duration (Minutes)	: 36.0
Stack Attached to	: CPP Boiler
Make of Stack	: Iron
Diameter of Stack	: 2.20 meter
Height of Stack	: 75.0 meter
(i) From the source of emission	: --
(ii) From roof level	: --
(iii) From Ground Level	: 75.0 meter
Operating Schedule (Hrs./day)	: As per Requirement
Purpose of Monitoring	: Regulatory Requirement
Control Measure if Any	: ESP
Operating Condition at the time of Sampling	: On Load
Type of fuel Used	: Coal
Meteorological Condition	: Clear Sky
Instrument Code	: JME/SMK/01/14
Instrument calibration Status	: Calibrated
Ambient Temperature – Ta (°C)	: 25.0
Temperature of Stack Gases - Ts (°C)	: 158.0
Velocity of Stack Gases (m/sec.)	: 15.38
Flow rate of PM (LPM)	: 42.0
Flow rate of Gas (LPM)	: 2.0
Volumetric Flow (Nm ³ /Hrs.)	: 132110.0
Sampling Condition	: Isokinetic
Sampling Protocol	: JMELPL/STOP/04
Parameter Required	: PM, NO _x , SO ₂ , Hg

TEST RESULTS

S. No.	Test Parameter	Test Method	Result	Unit	Limit
1.	Particulate Matter	IS 11255 (Part – 1)	19.3	mg/Nm ³	50
2	Oxides of Nitrogen (as NO ₂)	IS 11255 (Part-7)	319.0	mg/Nm ³	450
3	Sulphur Dioxide	IS 11255 (Part – 2)	435.0	mg/Nm ³	600
4	Mercury	US EPA Method 29	BDL (DL 0.02)	mg/Nm ³	0.03

Note: BDL – Below Detection Limit, DL - Detection Limit

Checked by
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End of Report

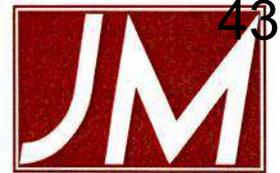


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TEST REPORT

Sample Number **JME/DCW/ST/04** Report No. **JME/ST/260219002**
 Name & Address of Unit **M/s. Ultratech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonbhadra, Uttar Pradesh** Format No. **7.8 F-03**
 Party Reference No. **Nil**
 Reporting Date **23/02/2026**
 Analysis Completion Date: **23/02/2026**
 Analysis Start Date: **19/02/2026**
 Receipt Date **19/02/2026**

Sample Description **STACK EMISSION MONITORING**

Client Representative (Name & Designation) : **Mr. Mohd. Moinuddin (AGM)**
 Sample Collected by : **JMELPL Team**
 Date of Sampling & Time : **16/02/2026 (10:35 to 11:35 Hrs.)**
 Sampling Location & Code : **Cooler ESP Stack Unit-I**
 Sampling Duration (Minutes) : **60.0**
 Stack Attached to : **Cooler Stack**
 Make of Stack : **Iron**
 Diameter of Stack : **2.44 meter**
 Height of Stack :
 (i) From the source of emission : **--**
 (ii) From roof level : **--**
 (iii) From Ground Level : **55.0 meter**
 Operating Schedule (Hrs./day) : **As per Requirement**
 Purpose of Monitoring : **Regulatory Requirement**
 Control Measure if Any : **ESP**
 Operating Condition at the time of Sampling : **On Load**
 Type of fuel Used : **--**
 Meteorological Condition : **Clear Sky**
 Instrument Code : **JME/SMK/01/14**
 Instrument calibration Status : **Calibrated**
 Ambient Temperature – Ta (°C) : **27.0**
 Temperature of Stack Gases - Ts (°C) : **179.0**
 Velocity of Stack Gases (m/sec.) : **13.43**
 Flow rate of PM (LPM) : **17.0**
 Flow rate of Gas (LPM) : **--**
 Volumetric Flow (Nm³/Hrs.) : **143139.0**
 Sampling Condition : **Isokinetic**
 Sampling Protocol : **JMELPL/STOP/04**
 Parameter Required : **PM**

TEST RESULTS

S. No.	Test Parameter	Test Method	Result	Unit	Limit
1.	Particulate Matter	IS 11255 (Part – 1)	21.1	mg/Nm ³	30

Page 1 of 1

Checked by

Deenak Singh Yadav

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Sita Ram Yadav

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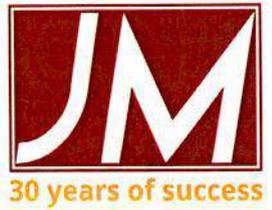


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TEST REPORT

Sample Number **JME/DCW/ST/05** Report No. **JME/ST/260207003**
Name & Address of Unit **M/s. Ultratech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonebhadra, Uttar Pradesh** Format No. **7.8 F-03**
Party Reference No. **Nil**
Reporting Date **10/02/2026**
Analysis Completion Date: **10/02/2026**
Analysis Start Date: **07/02/2026**
Receipt Date **07/02/2026**

Sample Description **STACK EMISSION MONITORING**

Client Representative (Name & Designation) : **Mr. Mohd. Moinuddin (AGM)**
Sample Collected by : **JMELPL Team**
Date of Sampling & Time : **05/02/2026 (09:40 to 10:40 Hrs.)**
Sampling Location & Code : **Coal Mill Bag House Stack Unit-I**
Sampling Duration (Minutes) : **60.0**
Stack Attached to : **Coal Mill**
Make of Stack : **Iron**
Diameter of Stack : **1.10 meter**
Height of Stack :
(i) From the source of emission : **--**
(ii) From roof level : **--**
(iii) From Ground Level : **59.0 meter**
Operating Schedule (Hrs./day) : **As per Requirement**
Purpose of Monitoring : **Regulatory Requirement**
Control Measure if Any : **Bag House**
Operating Condition at the time of Sampling : **On Load**
Type of fuel Used : **--**
Meteorological Condition : **Clear Sky**
Instrument Code : **JME/SMK/01/14**
Instrument calibration Status : **Calibrated**
Ambient Temperature – Ta (°C) : **24.0**
Temperature of Stack Gases - Ts (°C) : **66.0**
Velocity of Stack Gases (m/sec.) : **10.33**
Flow rate of PM (LPM) : **17.0**
Flow rate of Gas (LPM) : **--**
Volumetric Flow (Nm³/Hrs.) : **28464.0**
Sampling Condition : **Isokinetic**
Sampling Protocol : **JMELPL/STOP/04**
Parameter Required : **PM**

TEST RESULTS

S. No.	Test Parameter	Test Method	Result	Unit	Limit
1.	Particulate Matter	IS 11255 (Part – 1)	19.2	mg/Nm ³	30

Page 1 of 1

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Deepak Singh Yadav

Reviewed & Authorized by
Sita Ram Yadav

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TEST REPORT

Sample Number: **JME/DCW/ST/06** Report No.: **JME/ST/260207023**
 Name & Address of Unit: **M/s. Ultratech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonbhadra, Uttar Pradesh** Format No.: **7.8 F-03**
 Party Reference No.: **Nil**
 Reporting Date: **10/02/2026**
 Analysis Completion Date: **10/02/2026**
 Analysis Start Date: **07/02/2026**
 Receipt Date: **07/02/2026**

Sample Description: **STACK EMISSION MONITORING**

Client Representative (Name & Designation) : **Mr. Mohd. Moinuddin (AGM)**
 Sample Collected by : **JMELPL Team**
 Date of Sampling & Time : **04/02/2026 (12:10 to 12:51 Hrs.)**
 Sampling Location & Code : **Cooler ESP Unit-II**
 Sampling Duration (Minutes) : **41.0**
 Stack Attached to : **Cooler Stack**
 Make of Stack : **Iron**
 Diameter of Stack : **4.20 meter**
 Height of Stack :
 (i) From the source of emission : **--**
 (ii) From roof level : **--**
 (iii) From Ground Level : **62.0 meter**
 Operating Schedule (Hrs./day) : **As per Requirement**
 Purpose of Monitoring : **Regulatory Requirement**
 Control Measure if Any : **ESP**
 Operating Condition at the time of Sampling : **On Load**
 Type of fuel Used : **--**
 Meteorological Condition : **Clear Sky**
 Instrument Code : **JME/SMK/01/14**
 Instrument calibration Status : **Calibrated**
 Ambient Temperature – Ta (°C) : **24.0**
 Temperature of Stack Gases - Ts (°C) : **157.0**
 Velocity of Stack Gases (m/sec.) : **11.87**
 Flow rate of PM (LPM) : **39.0**
 Flow rate of Gas (LPM) : **--**
 Volumetric Flow (Nm³/Hrs.) : **419211.0**
 Sampling Condition : **Isokinetic**
 Sampling Protocol : **JMELPL/STOP/04**
 Parameter Required : **PM**

TEST RESULTS

S. No.	Test Parameter	Test Method	Result	Unit	Limit
1.	Particulate Matter	IS 11255 (Part – 1)	20.5	mg/Nm ³	30

Page 1 of 1

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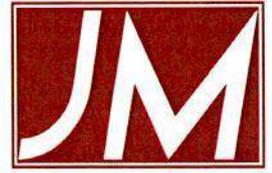
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TEST REPORT

Sample Number **JME/DCW/ST/07** Report No. **JME/ST/260207004**
Name & Address of Unit **M/s. Ultratech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonbhadra, Uttar Pradesh** Format No. **7.8 F-03**
Party Reference No. **Nil**
Reporting Date **10/02/2026**
Analysis Completion Date: **10/02/2026**
Analysis Start Date: **07/02/2026**
Receipt Date **07/02/2026**

Sample Description **STACK EMISSION MONITORING**

Client Representative (Name & Designation) : **Mr. Mohd. Moinuddin (AGM)**
Sample Collected by : **JMELPL Team**
Date of Sampling & Time : **06/02/2026 (09:50 to 10:50 Hrs.)**
Sampling Location & Code : **Coal Mill Bag House Unit-II**
Sampling Duration (Minutes) : **60.0**
Stack Attached to : **Coal Mill**
Make of Stack : **Iron**
Diameter of Stack : **1.40 meter**
Height of Stack :
(i) From the source of emission : **--**
(ii) From roof level : **--**
(iii) From Ground Level : **77.0 meter**
Operating Schedule (Hrs./day) : **As per Requirement**
Purpose of Monitoring : **Regulatory Requirement**
Control Measure if Any : **Bag House**
Operating Condition at the time of Sampling : **On Load**
Type of fuel Used : **--**
Meteorological Condition : **Clear Sky**
Instrument Code : **JME/SMK/01/14**
Instrument calibration Status : **Calibrated**
Ambient Temperature - Ta (°C) : **25.0**
Temperature of Stack Gases - Ts (°C) : **70.0**
Velocity of Stack Gases (m/sec.) : **12.47**
Flow rate of PM (LPM) : **19.0**
Flow rate of Gas (LPM) : **--**
Volumetric Flow (Nm³/Hrs.) : **55028.0**
Sampling Condition : **Isokinetic**
Sampling Protocol : **JMELPL/STOP/04**
Parameter Required : **PM**

TEST RESULTS

S. No.	Test Parameter	Test Method	Result	Unit	Limit
1.	Particulate Matter	IS 11255 (Part - 1)	20.5	mg/Nm ³	30

Page 1 of 1



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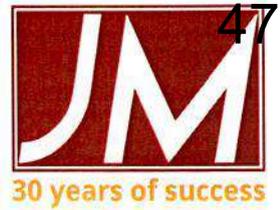
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TEST REPORT

Sample Number	JME/DCW/ST/08	Report No.	JME/ST/260214025
Name & Address of Unit	M/s. Ultratech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonebhadra, Uttar Pradesh	Format No.	7.8 F-03
		Party Reference No.	Nil
		Reporting Date	17/02/2026
		Analysis Completion Date:	17/02/2026
		Analysis Start Date:	14/02/2026
		Receipt Date	14/02/2026

Sample Description **STACK EMISSION MONITORING**

Client Representative (Name & Designation)	: Mr. Mohd. Moinuddin (AGM)
Sample Collected by	: JMELPL Team
Date of Sampling & Time	: 12/02/2026 (10:30 to 11:30 Hrs)
Sampling Location & Code	: Cement Mill- 1
Sampling Duration (Minutes)	: 60.0
Stack Attached to	: Cement Mill
Make of Stack	: Iron
Diameter of Stack	: 0.90 meter
Height of Stack	: --
(i) From the source of emission	: --
(ii) From roof level	: --
(iii) From Ground Level	: 20.0 meter
Operating Schedule (Hrs./day)	: As per Requirement
Purpose of Monitoring	: Regulatory Requirement
Control Measure if Any	: Bag Filter
Operating Condition at the time of Sampling	: On Load
Type of fuel Used	: --
Meteorological Condition	: Clear Sky
Instrument Code	: JME/SMK/01/14
Instrument calibration Status	: Calibrated
Ambient Temperature - Ta (°C)	: 26.0
Temperature of Stack Gases - Ts (°C)	: 54.0
Velocity of Stack Gases (m/sec.)	: 5.11
Flow rate of PM (LPM)	: 20.0
Flow rate of Gas (LPM)	: -
Volumetric Flow (Nm ³ /Hrs.)	: 14321.0
Sampling Condition	: Isokinetic
Sampling Protocol	: JMELPL/STOP/04
Parameter Required	: PM

TEST RESULTS

S. No.	Test Parameter	Test Method	Result	Unit	Limit
1.	Particulate Matter	IS 11255 (Part - 1)	18.2	mg/Nm ³	30

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Sita Ram

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TEST REPORT

Sample Number	JME/DCW/ST/09	Report No.	JME/ST/260214005
Name & Address of Unit	M/s. Ultratech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonbhadra, Uttar Pradesh	Format No.	7.8 F-03
		Party Reference No.	Nil
		Reporting Date	17/02/2026
		Analysis Completion Date:	17/02/2026
		Analysis Start Date:	14/02/2026
		Receipt Date	14/02/2026

Sample Description **STACK EMISSION MONITORING**

Client Representative (Name & Designation)	: Mr. Mohd. Moinuddin (AGM)
Sample Collected by	: JMELPL Tea
Date of Sampling & Time	: 12/02/2026 (14:45 to 15:45 Hrs)
Sampling Location & Code	: Cement Mill- 2
Sampling Duration (Minutes)	: 60.0
Stack Attached to	: Cement Mill
Make of Stack	: Iron
Diameter of Stack	: 0.90 meter
Height of Stack	: 20.0 meter
(i)From the source of emission	: --
(ii)From roof level	: --
(iii)From Ground Level	: 20.0 meter
Operating Schedule (Hrs./day)	: As per Requirement
Purpose of Monitoring	: Regulatory Requirement
Control Measure if Any	: Bag Filter
Operating Condition at the time of Sampling	: On Load
Type of fuel Used	: --
Meteorological Condition	: Clear Sky
Instrument Code	: JME/SMK/01/14
Instrument calibration Status	: Calibrated
Ambient Temperature – Ta (°C)	: 29.0
Temperature of Stack Gases - Ts (°C)	: 65.0
Velocity of Stack Gases (m/sec.)	: 5.50
Flow rate of PM (LPM)	: 21.0
Flow rate of Gas (LPM)	: -
Volumetric Flow (Nm ³ /Hrs.)	: 14913.0
Sampling Condition	: Isokinetic
Sampling Protocol	: JMELPL/STOP/04
Parameter Required	: PM

TEST RESULTS

S. No.	Test Parameter	Test Method	Result	Unit	Limit
1.	Particulate Matter	IS 11255 (Part – 1)	17.4	mg/Nm ³	30



Checked by **Deepak Singh Yadav**

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TEST REPORT

Sample Number **JME/DCW/ST/10** Report No. **JME/ST/260207306**
 Name & Address of Unit **M/s. Ultratech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonebhadra, Uttar Pradesh** Format No. **7.8 F-03**
 Party Reference No. **Nil**
 Reporting Date **10/02/2026**
 Analysis Completion Date: **10/02/2026**
 Analysis Start Date: **07/02/2026**
 Receipt Date **07/02/2026**

Sample Description **STACK EMISSION MONITORING**

Client Representative (Name & Designation) : **Mr. Mohd. Moinuddin (AGM)**
 Sample Collected by : **JMELPL Team**
 Date of Sampling & Time : **04/02/2026 (15:40 to 16:40 Hrs.)**
 Sampling Location & Code : **Cement Mill- 3**
 Sampling Duration (Minutes) : **60.0**
 Stack Attached to : **Cement Mill**
 Make of Stack : **Iron**
 Diameter of Stack : **1.55 meter**
 Height of Stack :
 (i) From the source of emission : **--**
 (ii) From roof level : **--**
 (iii) From Ground Level : **53.0 meter**
 Operating Schedule (Hrs./day) : **As per Requirement**
 Purpose of Monitoring : **Regulatory Requirement**
 Control Measure if Any : **Bag Filter**
 Operating Condition at the time of Sampling : **On Load**
 Type of fuel Used : **--**
 Meteorological Condition : **Clear Sky**
 Instrument Code : **JME/SMK/01/14**
 Instrument calibration Status : **Calibrated**
 Ambient Temperature – Ta (°C) : **25.0**
 Temperature of Stack Gases - Ts (°C) : **76.0**
 Velocity of Stack Gases (m/sec.) : **8.65**
 Flow rate of PM (LPM) : **15.0**
 Flow rate of Gas (LPM) : **--**
 Volumetric Flow (Nm³/Hrs.) : **46541.0**
 Sampling Condition : **Isokinetic**
 Sampling Protocol : **JMELPL/STOP/04**
 Parameter Required : **PM**

TEST RESULTS

S. No.	Test Parameter	Test Method	Result	Unit	Limit
1.	Particulate Matter	IS 11255 (Part – 1)	20.3	mg/Nm ³	30

Checked by **Deepak Singh Yadav**

Reviewed & Authorized by **Sita Ram Yadav**

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**REGIONAL LABORATORY VARANASI
UTTAR PRADESH POLLUTION CONTROL BOARD**

Avas Vikas Office cum-commercial Complex Jawahar Nagar, Bhelupur, Varanasi

TEST REPORT: WASTE WATER LABORATORY

Ref No: 36164882/Varanasi/2026

Date:20/03/2026

- 1- **Name of Industry:** M/s ULTRATECH CEMENT LIMITED UNIT DALLA CEMENT WORKS, UltraTech Cement Limited Unit Dalla Cement Works,SONBHADRA,231207
- 2- **Address of Industry:** UltraTech Cement Limited Unit Dalla Cement Works,SONBHADRA,231207
- 3- **District:** Sonbhadra
- 4- **Description about sampling point:** Final Outlet of STP
- 5- **Type of Sample (Grab/Composite/Integrated):** Grab
- 6- **Sample Collected By:** J.N Tiwari AEE & Shubham Singh S.E.A.
- 7- **Colour and Odour:** Clear None
- 8- **Quantity and Packing:** 02 Litres Plastic Jerrican & MPN Bottle
- 9- **Date of Sample Collection:** 12/03/2026
- 10- **Analysis Indented by:** RO Sonebhadra
- 11- **Date of sample receipt in Lab:** 12/03/2026
- 12- **Period of Analysis:** 12/03/2026 - 15/03/2026
- 13- **ULR Number:** -
- 14- **Sampling Plan/Ref. No.:** -
- 15- **Sampling Method Ref.:** APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.52	5.5 - 9.0	02-12
2	Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	68	100	10-20000 mg/l
3	BOD, 3 days at 27 °C IS 3025 (Part 44): 1993	mg/l	18	30	1.0 -1000 mg/l
4	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	184	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Himanshu Srivastava(JRF), Mohini Singh(JRF)]

Authorized by
SUSHIL KUMAR
Sushil Kumar (ASO)

Digitally signed by
SUSHIL KUMAR
Date: 2026.03.20
15:33:11 +05'30'

ROHIT SINGH
Digitally signed
by ROHIT SINGH
Date: 2026.03.20
15:33:20 +05'30'
Regional Officer

UPPCB/CL/7.8.2	Issue No.: 01	Issue Date:20.03.2026	Page No.:Page 1 of 2
Amendment No.:00	Amendment Date.:20.03.2026	Approved by: TM	Issued by: QM



**REGIONAL LABORATORY VARANASI
UTTAR PRADESH POLLUTION CONTROL BOARD**

Avas Vikas Office cum-commercial Complex Jawahar Nagar, Bhelupur, Varanasi

TEST REPORT: WASTE WATER LABORATORY

Ref No: 36164882/Varanasi/2026

Date:20/03/2026

1- Name of Industry: M/s ULTRATECH CEMENT LIMITED UNIT DALLA CEMENT WORKS, UltraTech Cement Limited Unit Dalla Cement Works,SONBHADRA,231207

2- Address of Industry: UltraTech Cement Limited Unit Dalla Cement Works,SONBHADRA,231207

3- District: Sonbhadra

4- Description about sampling point: Final Outlet of STP

5- Type of Sample (Grab/Composite/Integrated): Grab

6- Sample Collected By: J.N Tiwari AEE & Shubham Singh S.E.A.

7- Colour and Odour: Clear None

8- Quantity and Packing: 02 Litres Plastic Jerrican & MPN Bottle

9- Date of Sample Collection: 12/03/2026

10- Analysis Indented by: RO Sonbhadra

11- Date of sample receipt in Lab: 12/03/2026

12- Period of Analysis: 12/03/2026 - 15/03/2026

13- ULR Number: -

14- Sampling Plan/Ref. No.: -

15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	840	-	<1.8 MPN/100 ml & above
2	Fecal Coliform, 9221 E Fecal Coliform Procedure	MPN/100 ml	330	<1000	<1.8 MPN/100 ml & above

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Himanshu Srivastava(JRF), Mohini Singh(JRF)]

Authorized by
SUSHIL KUMAR
Date: 2026.03.20
15:33:37 +05'30'
Sushil Kumar (ASO)

ROHIT SINGH
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by ROHIT SINGH
Date: 2026.03.20
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Regional Officer

F. No. J-11011/560/2007-IA.II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi - 110003

E-mail: r.sundar@nic.in
Tel: 011-24695304

Dated: 30th March, 2021

To

Dr. K.V. Reddy,
Senior Vice President & Corporate Head (Environment),
M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works),
Ahura Centre, 1st Floor, 'A' Wing,
Mahakali Caves Road, Andheri (E),
Mumbai, Maharashtra- 400 093.
Email: kvijender.reddy@adityabirla.com; Tel: 022-66917400

Subject: Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) by M/s. **UltraTech Cement Ltd. (Unit: Dalla Cement Works)** located at Village: Dalla (Kota), Tehsil: Robertsganj, **District: Sonbhadra (Uttar Pradesh) – Environment Clearance – regarding.**

Sir,

1. This refers to the online application of M/s. UltraTech Cement Limited (Unit: Dalla Cement Works) made vide proposal no. IA/UP/IND/191589/2020 dated 30th January, 2021 along with copy of EIA/EMP report and Form-2 seeking Environment Clearance (EC) under provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at schedule no. 3(b) Cement plants under Category "A" of the schedule of the EIA Notification, 2006 and appraised at the Central level.
2. The aforesaid proposal was considered in the 30th meeting of the EAC (Industry -1) held on 10-11th February, 2021. The EAC proceedings of the said meeting is furnished as below.

Details submitted by the project proponent

3. The details of the ToR are furnished as below:

Date of Application	Consideration	Details	Date of Accord
31 st May, 2020	Standard Terms of Reference (ToR) was issued by MoEF&CC, New Delhi.	Terms of Reference	18 th June, 2020

4. The project of M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) located in Village- Dalla (Kota), Tehsil: Obra (Erstwhile Robertsganj), District: Sonbhadra (Uttar Pradesh) is for expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW).

Environmental Clearance for "Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) by M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) located at Village: Dalla (Kota), Tehsil: Robertsganj, District: Sonbhadra (Uttar Pradesh)."

o/c

5. Environmental Site Settings

	Particulars	Details	Remarks
i.	S. No.	Total plant area is 67.0 ha which is industrial land.	Land use of the existing plant area is under industrial category.
ii.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	Total plant area is 67.0 ha which is totally under the possession of the company.	--
iii.	Existence of habitation & involvement of R&R, if any.	No R&R is involved.	--
iv.	Latitude and Longitude of the project site.	Latitude: 24°26'45.61"N to 24°27'08.29"N Longitude: 83°01'38.13" E to 83° 02'48.94" E	--
v.	Elevation of the project site	Elevation of the plant site is from 205 m to 235 m	--
vi.	Involvement of Forest land, if any.	No Forest land is involved.	--
vii.	Water body exists within the project site as well as study area	Project site: No natural water body is present within the plant site. Study area: There are 11 water bodies present within the study area. Name and its distance from the plant site is as follow: ○ Son River (2.5 km in NE direction) ○ Rihand River (6.5 km in West direction) ○ Kanhar River (9.0 km in ESE direction) ○ Kajiahat Nala (2.0 km in NE direction) ○ Naura Nala (2.5 km in SSW direction) ○ Jatya Nala (7.0 km in ENE direction) ○ Durhul Nala (8.5 km in SSE direction) ○ Chhotaghagh Nala (8.0 km in SSW direction) ○ Ghaghar Nadi (9.0 km in North direction) ○ Chopan Pump Canal (8.0 km in NNE direction) ○ Parewa Nala (8.5 km in NNW direction)	--
iii.	Existence of ESZ/ ESA/ national park/ wildlife sanctuary/ biosphere reserve/ tiger reserve/ elephant reserve etc. if any within the study area	Study area: Kaimur Wildlife Sanctuary (2.90 km in NE direction) and plant site is located outside the Eco-Sensitive Zone at a distance of 1.9 Km. Status of NBWL approval: Kaimur Wildlife Sanctuary is located at a distance of ~2.90 km in NE from the plant boundary and as per the MoEFCC notification S.O. 891 (E)	Map is authenticated by State Forest Department has been submitted as Annexure 3 of the EIA report.

Particulars	29 Details	Remarks
	dated 20 th March 2017, the extent of Eco-sensitive zone shall be 1.0 km all around the boundary of Kaimur Wildlife Sanctuary, the plant is located outside the Eco-Sensitive Zone at distance ~1.90 km, Therefore, NBWL approval is not required.	

6. The existing project was accorded environmental clearance vide letter no. J-11011/560/2007-1A II (I) dated 29th Sept., 2008 in the name of M/s. Jaiprakash Associates Ltd. and the same has been transferred in the name of M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) by MoEF&CC, New Delhi vide letter dated 27th Nov., 2017. Consent to Operate for the existing unit was accorded by Uttar Pradesh Pollution Control Board vide letter no. 69059 / UPPCB / Sonebhadra (UPPCBRO) / CTO / Water / SONBHADRA / 2019 dated 04th Feb., 2020 which is valid up to 31st Dec., 2024 and letter no. 66559 / UPPCB / Sonebhadra (UPPCBRO) / CT / air / SONBHADRA / 2019, dated 04th Feb., 2020 which is valid up to 31st Dec., 2024.

7. Implementation status of the existing EC

S. No.	Facilities	Units	As per EC dated 29 th Sept., 2008 and name change on 27 th Nov. 2017	Implementation Status as on date	Production as per CTO
1.	Clinker	MTPA	2.0	2.0	2.0
2.	Cement	MTPA	0.5	0.5	0.5
3.	CPP	MW	27	27	27

8. The unit configuration and capacity of existing and proposed project is given as below:

Unit	Existing Capacity	Optimization in Existing Capacity (Phase-I)	Additional Capacity (Phase - II)	Total Capacity After Expansion
Clinker (MTPA)	2.0	0.5	1.0	3.5*
Cement (MTPA)	0.5	0.1	2.9**	3.5
CPP (MW)	27	3	-	30
WHRS (MW)	-	-	13	13
D.G. Set (kVA)	2 X 10.86	-	-	2 X 10.86

*Surplus Clinker will be transported to split Grinding Units of UltraTech Cement Ltd.

** By installation of new Cement Mill

9. The details of the raw material requirement for the proposed project along with its source and mode of transportation is given as below:

S. No.	Name of Raw Material	Quantity (MTPA)				Source	Distance & Mode of Transportation
		Existing	Additional for optimization (Phase - I)	Additional (Phase - II)	Total		
1.	Limestone	2.95	0.73	1.47	5.15	Captive Mines	1.0 - 7.5 km &

Environmental Clearance for "Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) by M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) located at Village: Dalla (Kuta), Tehsil: Robertsganj, District: Sonbhadra (Uttar Pradesh)."

S. No.	Name of Raw Material	Quantity (MTPA)				Source	Distance & Mode of Transportation
		Existing	Additional for optimization (Phase - I)	Additional (Phase - II)	Total		
							belt conveyor/ Road
2.	Red Mud	0.05	0.03	0.12	0.20	Hindalco Industries Ltd, Renukoot	35 km / Road
3.	Fly ash	0.175	0.035	1.015	1.22	OTPS Obra,	15 km / Road
						Hindalco Industries Ltd, Renukoot	35 km / Road
						Hindalco Industries Ltd, Renukoot	70 km / Road
4.	Gypsum (Chemical & Mineral)	0.025	0.005	0.145	0.175	Birla Copper Bharuch & M/s Alliance Import & Export, Dhamra Port) Odisha / Rajasthan	1400 & 889 km / Rail & Rail

10. The water requirement for the project is estimated as 4008 KLD (Existing - 2763 KLD & Additional - 1245 KLD), which is being / will be obtained from Groundwater. The permission for drawl of groundwater (4008 KLD) has already been obtained from CGWA vide *vide* letter no. 21-4/4824/UP/IND/2017/2332, dated 20th Dec., 2018 and was valid up to 26th Nov., 2020. Application for renewal of NOC has been submitted *vide* letter no. 21-4/4824/UP/IND/2017 dated 14th Sept., 2020 and the same is under process with the department.

11. The power requirement for the project is estimated as 37.96 MW (Existing - 24.66 MW and additional - 13.3 MW), which will be meet from CPP (30 MW), Proposed WHRS (13 MW) and remaining will be sourced from UP Electricity Board Grid.

12. Baseline Environmental Studies:

Period	Post-Monsoon Season (Oct., to Dec., 2019)
AAQ parameters at 12 locations	PM _{2.5} - 32.2 to 96.2 µg/m ³ PM ₁₀ - 61.1 to 149.4 µg/m ³ SO ₂ - 6.9 to 29.6 µg/m ³ NO _x - 16.9 to 45.4 µg/m ³ CO - 0.45 to 3.23 mg/m ³
AAQ modelling (Incremental GLCs)	PM ₁₀ - 2.5 µg/m ³ SO ₂ - 4.3 µg/m ³ NO _x - 8.1 µg/m ³
Ground water quality at 12 locations	pH: 7.21 to 7.85, Total Hardness: 165.87 to 316.87 mg/l, Chlorides: 19.87 to 98.65 mg/l, Fluoride: 0.87 to 1.44 mg/l. Heavy metals are within the limits.
Surface water quality at 2 locations	pH: 7.56 to 7.65; DO: 6.0 to 6.3 mg/l and BOD: 5.2 to 5.6 mg/l, COD from 18.7 to 21.4 mg/l
Noise levels	50.4 Leq dB (A) to 67.9 Leq dB (A) for day time and 40.3 Leq dB(A) to 56.8 Leq dB (A) for Night time

Traffic assessment study findings	Transportation of raw materials and finished is being / will be done by SH - 5 A and its road network is good to bear the increased traffic load.
Flora and fauna	There are 18 Schedule - I fauna fall in the study area and Conservation Plan for Schedule - I species has been prepared and authentication by State Forest Department vide letter dated 24/12/2020.

13. The details of solid and hazardous waste generation along with its mode of treatment/disposal is furnished as below:

S. No.	Type of Waste	Source	Quantity generated	Mode of treatment / Disposal
Non-Hazardous Solid waste				
1.	Dust	Cement Plant	1633 TPD	Dust collected from various APCE is being / will be totally recycled into the process.
2.	Fly ash	CPP	16 TPD	Used in manufacturing of PPC grade cement
3.	STP Sludge	STP	10 kg/day	Used as manure for greenbelt development / plantation
Hazardous waste				
1.	Used Oil	Plant maintenance	250 KLA	Sold to CPCB authorized recycler
2.	Waste or residues containing Oil		30 kg/day	Sold to CPCB authorized recycler
3.	Empty barrels		50 Tonnes/annum	Sold to CPCB authorized recycler

14. Public Consultation:

Details of advertisement given	06 th October, 2020
Date of public consultation	09 th November, 2020
Venue	Village - Kota, Ward No. 1, Chauri Tola, Near Water Tank, Tehsil - Obra, Janpad - Sonebhadra
Presiding Officer	<ul style="list-style-type: none"> • Mr. S. Rajlingam (Collector, Sonebhadra) • Mr. Yogendra Bahadur Singh (ADM, Sonebhadra) • Mr. Radheshyam (RO, UPPCB, Sonebhadra)
Major issues raised	<ol style="list-style-type: none"> I. Employment II. Environment III. Water resources IV. Land Acquisition V. Education VI. Health VII. Plantation VIII. CSR Activities related

Action plan as per MoEF&CC O.M. dated 30/09/2020 – Time frame: three years

S. No.	Concerns raised during the Public Hearing	Physical activity and action plan	UOM	Tentative Budget, Rs. Lacs	Target date for implementation of action plan (Yr.)
1.	Activities to be done at Village Dalla				
	Proper facilities for drinking water & Infrastructure facilities should be provided	Construction of Bore Well	03 Nos.	5	2022
		Construction of Hand Pump	03 Nos.	2	2021
		Construction of toilets	10 Nos.	17	2024
		Repairing of Internal roads in Village	-	5	2023
		Construction of Water Tank	05 Nos.	5	2023
		Construction of Drainage system	800 meter length	5	2023
		Installation of Solar Lights	10 Nos.	2	2021
		Construction of sport park for children	01 Nos.	10	2024
		Distribution of saplings and tree guard in the village Govt. offices and schools	800 Nos.	2	2022
		Establishment of training institutes beauty parlour and stitching	01 Nos.	20	2024
		Distribution of furniture in the school (Table & Chair)	500 Nos.	5	2022
2	Activities to be done at Village Kota				
	Infrastructure facilities & Plantation	Construction of toilets	10 Nos.	17	2024
		Construction of Roof top rainwater harvesting system in School or Govt. Building	01 Nos.	5	2023
		Construction of concerted platforms around the old trees	100 Nos	2	2022
		Installation of Solar Lights	10 Nos.	2	2021
		Construction of Drainage system	1500 meter length	10	2024
		Distribution of saplings and tree guard in the village, Govt. offices and schools	400 Nos.	1	2021
		Distribution of furniture in the school (Table & Chair)	500 Nos.	5	2024
		Construction of Community centre	02 rooms	10	2024
3	Activities to be done at Village Billi				
		Construction of toilets	10 Nos.	17	2024
		Installation of Solar Lights	10 Nos.	2	2022
		Construction of Drainage system	300 meter length	2	2024
		Construction of Water Tank	05 Nos.	5	2023
		Distribution of saplings and tree guard in the village, Govt. offices and schools	400 Nos.	1	2021
		Distribution of furniture in the school	500 Nos.	5	2022

Environmental Clearance for "Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHPS (13 MW) by M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) located at Village: Dalla (Kota), Tehsil: Robertsganj, District: Sonbhadra (Uttar Pradesh)."

S. No.	Concerns raised during the Public Hearing	Physical activity and action plan	UOM	Tentative Budget, Rs. Lacs	Target date for implementation of action plan (Yr.)
4	Activities to be done at Obra Town				
	Infrastructure facilities & Plantation	Installation of Solar Lights	10 Nos.	2	2022
		Renovation of School	01 Nos.	10	2023
		Construction of Drainage system	800 meter length	5	2022
		Construction of Water Tank	05 Nos.	5	2023
		Distribution of saplings and tree guard in the village, Govt. offices and schools	400 Nos.	1	2021
		Distribution of furniture in the school	500 Nos.	5	2023
5	Activities to be done at Village Kanach				
	Infrastructure facilities & Plantation	Construction of toilets	10 Nos.	17	2024
		Installation of Solar Lights -	10 Nos.	2	2022
		Construction of Water Tank	05 Nos.	5	2023
		Construction of concerted platforms around the old trees	100 Nos	2	2021
		Construction of Drainage system	1500 meter length	10	2024
		Distribution of saplings and tree guard in the village, Govt. offices and schools	400 Nos.	1	2021
		Distribution of furniture in the school	500 Nos.	5	2023
6	Activities to be done in Village Bar				
	Infrastructure facilities & Plantation	Construction of toilets	10 Nos.	17	2024
		Construction of Water Tank	05 Nos.	5	2023
		Installation of Solar Lights	10 Nos.	2	2022
		Construction of concerted platforms around the old trees	100 Nos	2	2021
		Construction of Drainage system	1500 meter length	10	2024
		Distribution of saplings and tree guard in the village, Govt. offices and schools	400 Nos.	1	2021
		Distribution of furniture in the school	500 Nos.	5	2023
Total				274	

15. The capital cost of the project is Rs. 210 Crores and the capital cost for environmental protection measures is proposed as Rs. 13.74 Crores. The annual recurring cost towards the environmental protection measures is proposed as Rs. 0.75 Crores. The employment generation from the expansion project is 133. The details of cost for environmental protection measures is as follows:

Environmental Clearance for "Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) by M/s. UltraTech Cement Ltd. (Unit: Dulla Cement Works) located at Village: Dulla (Kota), Tehsil: Robertsganj, District: Sonbhadra (Uttar Pradesh)."

S. No.	Particulars	Existing (Rs. In Crores)	
		Capital Cost	Recurring Cost
1.	Pollution Control during construction stage (Dust suppression, waste water treatment and disposal, roads, monitoring, muck disposal)	3	-
2.	Air Pollution Control System	5	0.2
3.	Sewage Treatment Plant	0.75	0.2
4.	Environmental Monitoring Instruments and Laboratory	0.15	0.1
5.	Greenery Development	0.3	0.2
6.	Safety and Risk Management	1.8	0.05
7.	Addressal of Public Consultation concerns	2.74	-
Total		13.74	0.75

16. Greenbelt has already been developed in 25.0 ha which is about 37% of the total project area. Additional 2.92 ha area will be covered under greenbelt / plantation. Total 27.92 ha area (40% of the total plant area) will be covered under greenbelt / plantation. A 15 m wide greenbelt, consisting of at least 3 tiers around plant boundary has been/ will be developed as greenbelt and green cover as per CPCB/MoEF&CC, New Delhi guidelines. Local and native species will be planted with a density of 2500 trees per hectare. At present, about 53000 saplings have been planted @2120 plants/ha in the plant area. Further, density of the plants will be increased up to 2500 plant per ha by gap filling with 9,500 plants.

17. It has been reported that there is no violation under EIA Notification, 2006/court case/show cause/direction related to the project under consideration:

18. Name of the EIA consultant: M/s J.M. EnviroNet Pvt. Ltd. [S.No. 39, List of ACOs with their Certificate / Extension Letter no. Rev. 06, Jan. 15, 2021].

Certified compliance report from Regional Office

19. The Status of compliance of earlier EC was obtained from Regional Office, Lucknow vide letter no. IV/ENV/UP/Ind-113/294/2008/1177 dated 19/01/2020 in the name of M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works). The Action taken report regarding partially condition was submitted to Regional officer MoEF&CC, Lucknow vide letter no. UTCL/DLCW/ENV./2021 dated 25.01.2021. MoEF&CC (RO), Lucknow evaluated the same. The details of the observations made by RO in the report dated 19/01/2021 along with its re-assessment / present status as furnished by the PP is given below:

S. No.	Non-compliance details	Observation of RO (abridged)	Condition no.			Re-assessment by RO / Response by PP
			EC date	Specific	General	
1.	Ground Water withdrawal permission related	Permission obtained for withdrawal of 6000 KLD of water for M/s. Dalla Cement from CGWA vide letter No. 21-4/4824/UP/IND/2017-2332 dated 20.12.2018. It is	29/09/2008	10, 11	-	Initially permission was obtained from State Ground Water Department Mirzapur for drawl of 6000 m ³ /day water.

Environmental Clearance for "Expansion of Integrated Cement Plant - Clinker (2.9 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (2" to 30 MW) along with installation of WHRS (13 MW) by M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) located at Village: Dalla (Kota), Tehsil: Robertsganj, District: Sonbhadra (Uttar Pradesh)."

S. No.	Non-compliance details	Observation of RO (abridged)	Condition no.			Re-assessment by RO / Response by PP
			EC date	Specific	General	
		beyond the limit prescribed in the mentioned condition and therefore justification required. PA is requested to provide copy of NOC from CGWA to this office.				After that PP obtained permission from CGWA for 4008 KLD as per actual consumption. Copy of the CGWA NOC is submitted.
2.	ETP Outlet Monitoring report	PA is requested to submit ETP outlet monitoring report from any accredited laboratory to this office.	29/09/2008	10	-	ETP Outlet Monitoring report of accredited laboratory is submitted with action taken report.
3.	Water Balance record	PA is requested to provide water balance record for the period of April, 2020 to Sept., 2020 to this office.	29/09/2008	10	-	Water balance record for the period of April, 2020 to Sept., 2020 has been submitted with action taken report.
4.	Monitoring of E. coli bacterial concentration in treated waste water	PA is request to monitor E. coli bacterial concentration in treated waste water and submit report to this office.	29/09/2008	10	-	Monitoring report of E. coli bacterial concentration in treated waste water has been submitted with action taken report.
5.	Greenbelt development / plantation in mines area	PA is request to provide details of area (in ha) planted out of total 3155142 ha in mine area against the target of 542.44 ha plantation. During visit, few young plants were found dead in the mine area which needs to be replaced with suitable species.	29/09/2008	29	-	As per spec. cond. no. 29 we are sapling 1500 plantation every year. In 2020-21 we have planted 24273 saplings in mines area; 532.44 ha plantation will be done after closer of mines as per approved Mining Plan. We will

Environmental Clearance for "Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) by M/s. UltraTech Cement Ltd. (Unit: Dulla Cement Works) located at Village: Dulla (Kota), Tehsil: Robertsganj, District: Sonbhadra (Uttar Pradesh)."

S. No.	Non-compliance details	Observation of RO (abridged)	Condition no.			Re-assessment by RO / Response by PP
			EC date	Specific	General	
						maintain the density of plantation by gap filling and maintaining the survival rate.
6.	Advertisement for Environmental Clearance letter	PA is requested to provide justification why advertisement could not be made within seven days from the date of issuance of clearance letter and published at least two local newspapers.	29/09/2008	-	13	The EC for the project was issued in the year 2008 and at that time, the EC letters were received only through Post and take some time to reach at project site. Hence, the publication of advertisement in newspaper within 07 days from the date of issue of EC letter was not possible. However, the earlier project proponent M/s. Jaiprakash Associate Limited has published the EC newspaper advertisement within 07 days of receipt of EC letter.

Written submission made during the course of meeting

20. PP has submitted written clarifications on the following points during the course of meeting:

- i. Time bound action plan to address the issues raised during public hearing as per MoEF&CC O.M. dated 30/09/2020.

Observations of the Committee

21. The EAC noted the following:

Environmental Clearance for "Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) by M/s. UltraTech Cement Ltd. (Unit: Dulla Cement Works) located at Village: Dulla (Kans), Tehsil: Robertsganj, District: Sonbhadra (Uttar Pradesh)."

- i. The EAC found that the EIA/EMP report is in order reflecting the present environmental concerns and the projected scenario for all the environmental components arising out of the proposed project with respective mitigation measures. The EAC also noted that the baseline data reported and incremental GLC due to the proposed project were within NAAQ standards.
- ii. The EAC also deliberated on the public hearing issues as well as action plan to address the issues raised during public hearing and found it satisfactory.
- iii. The Committee also deliberated upon the findings of the Regional Office report and satisfied with the corrective action taken by the PP against the RO observations.
- iv. The EAC noted that the written submissions made by the project proponent during the course of meeting are addressing the concerns of the Committee and acceded to the same.

Recommendations of the Committee

22. In view of the foregoing and after detailed deliberations, the committee recommended the instant proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 subject to the stipulation of specific conditions and general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 pertaining to integrated cement plants based on project specific requirements.

Decision of MoEF&CC

23. The Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1) hereby decided to grant Environment Clearance for **instant proposal of M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works)** under the provisions of EIA Notification, 2006 subject to the following specific conditions and general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 pertaining to integrated cement plants based on project specific requirements:

A. Specific conditions

- i. Stack emission from all the stacks shall not exceed 25 mg/Nm³.
- ii. CEMS shall be installed on Raw Mill; Kilns, Cooler, coal mill and Cement Grinding Mills and stacks of Captive Power Plant
- iii. Roads shall be paved and industrial vacuum cleaners shall be deployed for regular cleaning of roads.
- iv. All belt conveyors shall be covered.
- v. Pet coke shall be used in kiln only.
- vi. 100% waste utilization shall be practiced.
- vii. Low NOx burners are proposed to control NOx in the kiln.
- viii. In case of co-processing, monitoring of dioxin and furans shall be undertaken on yearly basis.
- ix. Extensive rain water harvesting shall be done.
- x. Plant shall treat all effluents and shall recycle and reuse the treated water.
- xi. An internal service road shall be constructed to avoid direct entry of trucks through main gate.
- xii. PP shall create around the plant boundary 3 tier Buffer plantation and maintain as part of 40 % plantation@2500 trees per hectare.
- xiii. The project proponent shall provide separate roads for smooth entry of vehicles

Environmental Clearance for "Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) by M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) located at Village: Dalla (Kota), Tehsil: Robertsganj, District: Sonbhadra (Uttar Pradesh)."

38 coming from plant towards the highway and those moving from highway towards plant. 63

- xiv. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report.

B. General conditions

I. Statutory compliance:

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 Continuous Emission Monitoring System (CEMS) at process stacks to monitor stack emission as well as 4 Nos. Continuous Ambient Air Quality Station (CAAQS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognized under Environment (Protection) Act, 1986.
- iii. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- iv. The project proponent shall ensure covered transportation and conveying of ore, coal and other raw material to prevent spillage and dust generation; Use closed bulkers for carrying fly ash;
- v. The project proponent shall provide wind shelter fence and chemical spraying on the raw material stock piles;
- vi. Efforts shall be made to reduce impact of the transport of the raw materials and end products on the surrounding environment including agricultural land by the use of covered conveyor belts/railways as a mode of transport, and
- vii. Ventilation system shall be designed for adequate air changes as per the prevailing norms for all tunnels, motor houses, cement bagging plants.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. No. 612 (E) dated 25th August, 2014 (Cement) and subsequent amendment dated 9th May, 2016 (Cement) and 10th May, 2016 (in case of Co-processing Cement) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time) and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier

specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

- ii. The project proponent shall regularly monitor ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- iv. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off
- v. Water meters shall be provided at the inlet to all unit processes in the cement plant.
- vi. The project proponent shall make efforts to minimise water consumption in the cement plant complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

- i. Noise quality shall be monitored as per the prescribed Noise Pollution (Regulation And Control) Rules, 2000 and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

V. Energy Conservation measures

- i. Waste heat recovery system shall be provided for kiln and cooler.
- ii. The project proponent make efforts to achieve power consumption less than 65 units/tonne for Portland Pozzolona Cement (PPC) and 85 units/tonne for Ordinary Portland Cement (OPC) production and thermal energy consumption of 670 Kcal/Kg of clinker.
- iii. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.
- iv. Provide the project proponent for LED lights in their offices and residential areas.
- v. Maximize utilization of fly ash, slag and sweetener in cement blend as per BIS standards.
- vi. Maximize utilization of alternate fuels and Co-processing to achieve best practice norms.

VI. Waste management

- i. Used refractories shall be recycled as far as possible.
- ii. Kitchen waste shall be composted or converted to biogas for further use.

VII. Green Belt

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees in the plant premises.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.

- iii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

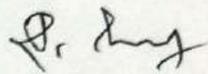
IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.

X. Miscellaneous

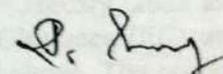
- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- ix. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).

- x. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 - xi. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 - xii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
 - xiii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 - xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
24. This issues with the approval of the Competent Authority.


(Sundar Ramanathan)
Scientist 'E'

Copy to:-

1. Secretary, Department of Forests, Government of Uttar Pradesh, Secretariat, Lucknow.
2. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. Regional Officer, Ministry of Environment, Forest and Climate Change, Regional Office (CZ), Kendriya Bhawan, 5th Floor, Sector "H" Aliganj, Lucknow – 226020.
4. Chairman, Uttar Pradesh Pollution Control Board, Building. No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010.
5. Member Secretary, Central Ground Water Authority, West Block –II, Wing -3, Sector I, R.K.Puram, New Delhi – 110086.
6. District Collector, Sonbhadra District, Uttar Pradesh.
7. Guard File/Record File/Monitoring File.
8. MoEF&CC website.


(Sundar Ramanathan)
Scientist 'E'



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :09/04/2021 To 08/04/2026

Ref No. - 122772/UPPCB/Sonebhadra(UPPCBRO)/CTE/SONBHADRA/2021

Dated:- 19/05/2021

To ,

Shri RAHUL SAIGHAL

M/s ULTRATECH CEMENT LIMITED UNIT DALLA CEMENT WORKS

UltraTech Cement Limited Unit Dalla Cement Works Dalla Distt Sonebhadra

,SONBHADRA,231207

SONBHADRA

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 11535444 dated - 27/02/2021. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Limestone	Million Tonnes/Year	
Red Mud	Million Tonnes/Year	
Fly Ash	Million Tonnes/Year	
Gypsum (Chemical and Mineral)	Million Tonnes/Year	

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Clinker (Million Ton/Year)	1.5
Cement (Million Ton/Year)	3.0
CPP (MW)	3.0

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Ground water	4008.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
aaa	4008.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 08/04/2026 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

- 1- This CTE is valid for Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) by M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) located at Village: Dalla (Kota), Tehsil: Robertsganj, District: Sonbhadra (Uttar Pradesh).
- 2- Industry shall comply with the conditions of Environmental Clearance issued by MoEF&CC vide letter no. J-11011 /560/2007-IA(II)I dated 30th March, 2021.
- 3- The unit shall install complete Air Pollution Control System for controlling the process emissions before commencing production, as proposed.
- 4- The expansion work will be done in phase manner as per the condition no-8 of Environmental Clearance.
- 5- Industry shall install APCS in such a manner that the emission should be within the prescribed limit as per Environment (Protection) Rules 1986.
- 6- Industry shall establish cement mill of capacity 450 ton/hr and packer of capacity 450 ton/hr for production of cement at expanded capacity. Industry shall install 45 meter high stack and bag house for prevention of fugitive emission from the proposed cement mill.
- 7- To prevent dust emission due to regular movement of vehicles in the premises, the pucca metal road shall be constructed & maintained in the premises of unit.
- 8- Industry shall install water sprinklers to suppress dust inside the premises and shall maintain proper housekeeping and proper dust control arrangement at loading and unloading areas.
- 9- The loading / unloading of raw materials and finished product shall be done in covered shed.
- 10- Industry shall comply with provisions of Fly Ash notification dated 25-01-2016 and submit the compliance report quarterly.
- 11- Industry shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
- 12- Industry shall comply with the Office memorandum no. H 48/273/C-1/NGT-83/2020 dated 27.02.2020 issued by UPPCB.
- 13- Industry shall develop and maintain green belt at 40% area of the land.
- 14- Industry shall install Continuous Ambient Air Quality Monitoring Station upwind and downwind directions in the premises. Industry shall also install OCEMS on stack with connectivity to CPCB server.
- 15- Industry shall submit environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986.
- 16- The boiler's blow down water shall be neutralized through the existing neutralization pit and this treated water shall be reused. No effluent shall be discharged and shall ensure ZLD.
- 17- The domestic effluent shall be treated through existing STP and the treated effluent shall be reused in irrigation, water sprinkling for dust suppression etc.
- 18- Electromagnetic Flow Meters shall be installed at all water abstraction points, water recycling points, supply source of D.M. water and records of their readings shall be maintained.
- 19- The industry shall install PTZ camera at treated water recycling points for surveillance of ZLD and its URL with password shall be provided to the Board.
- 20- Industry shall submit the NOC of State Ground Water Authority for abstraction of ground water.
- 21- Industry shall comply with the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
- 22- Proper dust control measures shall be taken during construction and provisions of Construction and Demolition Waste Management Rules 2016 shall be effectively implemented.
- 23- Industry shall abide by orders and directions issued by Hon'ble Court, Hon'ble National Green Tribunal, Central Pollution Control Board, U.P. Pollution Control Board for protection and safe guard of environment from time to time.
- 24- Industry shall comply with the direction issued by Oversight Committee constituted by Hon'ble NGT.
- 25- Industry is directed to obtain prior consent under provisions of Water (Prevention and Control of Pollution) Act 1974 as amended, Air (Prevention and Control of Pollution) Act 1981 as amended before starting the production at expanded capacity.
- 26- Industry shall comply with the relevant provisions of environmental laws.
- 27- Industry is directed to submit bank guarantee of Rs. 10 Lac valid for a minimum of 2 years for compliance of above specific conditions within 15 days in the prescribed format.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 19/06/2021 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

**Ajay Kumar
Sharma** Digitally signed by Ajay
Kumar Sharma
Date: 2021.05.19
13:35:29 +05'30'

Chief Environmental Officer (circle-2)

Dated:- 19/05/2021

Copy To -

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTE conditions on quarterly basis to the Board

Ajay Kumar Sharma Digitally signed by Ajay Kumar
Sharma
Date: 2021.05.19 13:35:45 +05'30'
Chief Environmental Officer (circle-2)



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 28581302

223703/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2024

Date: 15/12/2024

To,

M/s

ULTRATECH CEMENT LIMITED UNIT DALLA CEMENT WORKS

**UltraTech Cement Limited Unit Dalla Cement Works Dalla Distt
Sonebhadra,SONBHADRA,231207**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **ULTRATECH CEMENT LIMITED UNIT DALLA CEMENT WORKS** located at **UltraTech Cement Limited Unit Dalla Cement Works Dalla Distt Sonebhadra,SONBHADRA,231207**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **ULTRATECH CEMENT LIMITED UNIT DALLA CEMENT WORKS** granted for the **period from 01/01/2025 to 31/12/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Clinker	2.5	Million Tonnes/Year
2	Cement	3.5	Million Tonnes/Year
3	CPP	30	Megawatt
4	WHRS	13	Megawatt
5	Solar Power	8.5	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Industrial	145 KLD	Neutralization Pit	ZLD (Reused for water sprinkling)
Domestic	800 KLD	STP	ZLD (Reused for green belt development)

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 mg/l
3	TSS	100 mg/l
4	Oil and Grease	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	6.5 - 9.0
2	BOD (mg/L)	30 mg/l
3	TSS (mg/L)	100 mg/l
4	Fecal Coliform (MPN/100ml)	1000 (MPN/100 ml)

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Cement Mill -2	-	08	Particulate Matter	20 meter with Bag Filter.
2	DG Set 10.86 MW	HSD	12	Particulate Matter	45 meter
3	Limestone Crusher -1	-	13	Particulate Matter	25 meter with Bag filter
4	Limestone Crusher -1	-	14	Particulate Matter	25 meter with Bag filter
5	Unit-2, K-5 Cooler	-	05	Particulate Matter	62 meter with ESP.
6	Unit-2, K-5 Coal Mill	-	06	Particulate Matter	77 meter with Bag house.
7	Cement Mill -3	-	09	Particulate Matter	53 meter with Bag filter.
8	CPP Boiler ESP	Coal	10	Particulate Matter	75 meter with ESP.
9	DG Set 10.86 MW	HSD	11	Particulate Matter	45 meter

	75	70	65	55	55	45	50	40
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4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Clinker-2.5 Million Ton/Annum, Cement-3.5 Million Ton/Annum, CPP-30 Megawatt, WHRS- 13 Megawatt, Solar Power- 8.5 Megawatt
2. Industry shall use raw material Lime Stone-3.75 MTPA, Red Mud/Iron Ore-0.19 MTPA, Gypsum (Chemicals and Minerals)-0.175 MTPA, Fly Ash-1.23 MTPA , Sweetener-0.40 MTPA, Imported/Indian Coal-0.65 MTPA, Imported/Indian Pet Coke-0.30 MTPA as feed stock, AFR-5 to 15%.
3. Industry shall use imported/Indian pet coke as feed stock for manufacturing of Cement as per MoEF&CC notification dated 10-09-2018 and will comply with the all provisions as mentioned in above notification.
4. Industry shall comply with the conditions of Environmental Clearance issued by MoEF&CC vide letter J-11011 /560/2007-IA(II)I dated 30th March, 2021.
5. Industry shall comply with the conditions of CTE issued by UPPCB vide letter no. 122772/UPPCB/Sonbhadra (UPPCBRO)/CTE/ SONBHADRA/2021 dated 19-05-2021.
6. Industry shall comply with the conditions of CTE issued by UPPCB vide letter no. 93212/UPPCB/Sonbhadra (UPPCBRO)/ CTE/SONBHADRA/2020 dated 23-10-2020.
7. Industry shall not use any fuel for operation of Waste Heat Recovery Boiler.
8. Industry shall comply with the Ambient air quality standard 2009.
9. The industry shall operate and maintain installed APCS in such a manner to achieve the emission standards as prescribed under Environment (Protection) Rules, 1986.
10. Industry shall operate and maintain water sprinkler to suppress dust inside the premises. Industry shall maintain proper housekeeping and proper dust control arrangement at loading and unloading areas.
11. Industry shall operate and maintain the Online Continuous Emission Monitoring System and ensure its connectivity to CPCB server. Industry shall also calibrate installed OCEMS from recognized agency on six monthly basis.
12. To prevent dust emission due to regular movement of vehicles in the premises, the pucca metal road shall be constructed & maintained in the premises of unit.
13. Industry shall install water sprinklers to suppress dust inside the premises and shall maintain proper housekeeping and proper dust control arrangement at loading and unloading areas.
14. The loading / unloading of raw materials and finished product shall be done in covered shed.
15. Industry shall comply with the Office memorandum no. H 48273/C-1/NGT-83/2020 dated 27.02.2020 issued by UPPCB.
16. Industry shall develop and maintain green belt at 40% area of the land.
17. Industry shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, Forest and Climate Change and shall submit time bound proposal for proposed plantation. STP treated water shall be used for forestation.
18. Fly Ash shall be utilized in cement plant. Industry shall comply with provisions of Fly Ash notification S.O. 5481(E) dated 31.12.2021 and its amendment issued on 01.01.2024.
19. Industry and shall ensure the compliance of provisions of Noise Pollution (Regulation and Control) Rules 2000.
20. Industry shall submit the Stack/Ambient Air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
21. Industry shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
22. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
23. Industry shall abide by orders and directions issued by Hon'ble Court, Hon'ble National Green Tribunal,

Central Pollution Control Board, U.P. Pollution Control Board for protection and safeguard of environment from time to time.

24. Industry shall strictly comply with the directions given by Mission for Fly Ash Management and Utilization Committee from time to time

25. Industry shall submit environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986.

26. Consent fees if revised, shall be payable by industry from the date of its applicability.

27. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

28. The D.G. sets of capacity 320 KVA- 02 Nos. shall be kept within acoustic enclosure and exhaust pipe should be as per norms.

29. Industry shall comply with the relevant provisions of Environmental Laws.

ATULESH YADAV Digitally signed by ATULESH
YADAV
Date: 2024.12.18 17:01:12 +05'30'

Chief Environmental Officer Circle-2

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis to Head Office.

ATULESH YADAV Digitally signed by ATULESH
YADAV
Date: 2024.12.18 17:01:39 +05'30'

Chief Environmental Officer Circle-2



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 24694/UPPCB/Sonebhadra(UPPCBRO)/HWM/SONBHADRA/2024

Dated :04/07/2024

To,

M/s ULTRATECH CEMENT LIMITED UNIT DALLA CEMENT WORKS for Coprocessing in cement Kiln

UltraTech Cement Limited Unit Dalla Cement Works, SONBHADRA, 231207

Tehsil :Robertsganj

District :SONBHADRA

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 24694 and 04/07/2024 .
2. Reference of application (No. and date) 25870596 and 20/04/2024 .
3. Mr SANDEEP HIVAREKAR of M/s ULTRATECH CEMENT LIMITED UNIT DALLA CEMENT WORKS for Coprocessing in cement Kiln is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Robertsganj, Sonbhadra .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Hazardous and Other waste for Co-processing in cement plant as per CPCB guidelines	Collection, Storage, Transportation, Co-processing in Cement Kiln	99000 Ton/Annum

1. The authorization shall be valid for a period of 04/07/2029 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The industry comply with the guidelines and SOPs outlined by CPCB (Published in July, 2017) for co-processing of hazardous and other wastes in cement plant as per Hazardous and other waste (Management and trans boundary movement) Rules, 2016.
2. The transport vehicles shall be designed suitably to handle and transport the hazardous wastes of various characteristics.
3. The transporting should follow all the Rules pertaining to transportation of hazardous waste as stipulated under HW (M&TM) Rule 2016.
4. Inform SPCB in Form 11 of the HW (M & TBM) Rules, or local authority, occupier/operator of facility, and other concerned immediately in case of spillage, leakage or other accidents during transportation.
5. Each occupier, transporter, operator or cement plant responsible for transportation of hazardous waste shall develop emergency Response Plan (ERP) as stipulated in Guidelines on Implementing liabilities for Environmental Damages due to Handling & Disposal of Hazardous waste and penalty" published by CPCB.
6. Industry shall ensure the compliance to the standards notified under the Environment (Protection) Act 1986 (29 of 1986) for cement plants with respect to Co-processing of waste.
7. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

8. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
9. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
12. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
13. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
14. The authorized person shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes.
15. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
16. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization issued under the Rule – 7 of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
17. You are directed to display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
18. It is the mandatory duty of the authorized person to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
19. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
20. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
21. This authorization is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

Rajendra Singh (Authorized Signatory)
 Digitally signed by Rajendra Singh
 Date: 2024.07.11 14:58:32 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, SONBHADRA for information and necessary action .

Rajendra Singh
 Digitally signed by Rajendra Singh
 Date: 2024.07.11 14:58:50 +05'30'



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० F53944

Ref No.....

सेवा में,

मै० डाला सीमेन्ट फैक्ट्री,
(ए यूनिट आफ जयप्रकाश एसोसिएट्स लि०)
डाला, सोनभद्र।

दिनांक

Date: 09-1-15

पंजीकृत

विषय:- डाला सीमेन्ट फैक्ट्री, में स्थापित सीमेन्ट किलन के संचालन हेतु प्रयुक्त ईंधन के साथ ही सहायक ईंधन के रूप में नान हैजार्डस् वेस्ट (Refused derived fuel & various type of agro waste, waste polythene bags/pouches/plastics, tyre chips/scrap tyres/scrap cut tyre waste as non hazardous waste) के प्रयोग की अनुमति के सम्बन्ध में।

महोदय,

उपरोक्त विशयक अपने पत्र संख्या JAL/DCF/ENV/126/14 दिनांक:-28.08.2014 का सन्दर्भ ग्रहण करे। तत्क्रम में आप द्वारा प्रशित प्रत्यावेदन पर बोर्ड में गठित तकनीकी सेल से प्राप्त अभिमत के अनुक्रम मे उद्योग में स्थापित सीमेन्ट किलन के संचालन हेतु प्रयुक्त ईंधन के साथ उपरोक्त वर्णित सहायक ईंधन के प्रयोग की अनुमति निम्नलिखित शर्तों के साथ प्रदान की जाती है:-

1. उद्योग द्वारा सीमेन्ट किलन में उक्त (Co-fuel) के प्रयोग की स्थिति में जनित फ्लू गैसों में विभिन्न प्रचालकों जैसे डाईआक्सीन, हाइड्रोकार्बन एवं SO_x/NO_x की जाँच कराकर मानीटरिक रिपोर्ट एक माह में प्रस्तुत की जाएगी।
2. प्रदूषण नियंत्रण हेतु स्थापित संयंत्रों का प्रभावी रख रखाव व आनलाईन मानीटरिंग की व्यवस्था की जाय।
3. उद्योग द्वारा बोर्ड की बिना अनुमति के कोई भी हैजार्डस् फ्यूल का प्रयोग नहीं किया जायेगा
4. उद्योग द्वारा ईंधन (Co-fuel) के रूप में प्रयोग किए जा रहे tyre chips एवं RDF का अनुपात इस प्रकार निर्धारित किया जाय कि PM, SO_x , NO_x आदि का उत्सर्जन मानकों के अनुरूप रहे।
5. उद्योग को बोर्ड द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21/22 तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 के अन्तर्गत प्रदान की गयी सहमति में आरोपित शर्तें यथावत लागू रहेंगी एवं उनका समयबद्ध अनुपालन सुनिश्चित किया जायगा।
6. उद्योग द्वारा ईंधन का भण्डारण, ट्रान्सपोर्टेशन, लोडिंग/अनलोडिंग तथा फीडिंग इस प्रकार से किया जाएगा, जिससे किसी भी प्रकार का वायु प्रदूषण न हो।
7. उद्योग में हाउस कीपिंग की उचित व्यवस्था की जाएगी।

कमश: पेज

टी०सी० 12 वी

विभूति खण्ड गोमती नगर, लखनऊ-226010

Phone : 2720831, 2720828, 2720691, 2720681

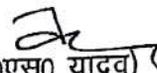
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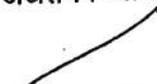
8. पर्यावरणीय सुधार हेतु प्रभागीय वनाधिकारी, सोनभद्र अथवा expert agencies से सलाह लेकर उचित क्षेत्रफल में अतिरिक्त ग्रीन बेल्ट का विकास किया जाएगा।
9. बोर्ड के पास यह अधिकार सुरक्षित है कि उपरोक्त शर्तों में से किसी भी शर्तों में परिवर्तन कर सकता है अथवा अन्य शर्तें जोड़ सकता है।

उपरोक्त शर्तों का किसी भी दशा में अनुपालन न किए जाने की दशा में उपरोक्त अनुमति निरस्त की जा सकती है।

भवदीय


(जे०एस० यादव)
सदस्य सचिव

प्रतिलिप :- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि उपरोक्त बिन्दुओं के सम्बन्ध में उद्योग का निरीक्षण कर अद्यतनप आख्या एक माह में प्रस्तुत करें।


सदस्य सचिव



Regn. No.
PR-18-UTT-01-AAACL6442L-24

**Uttar Pradesh Pollution Control
Board**

Building No TC-12V, Vibhuti Khand, Gomti Nagar,
Lucknow – 226 010, Uttar Pradesh

Date:
18-01-2024 05:18 PM

REGISTRATION CERTIFICATE FOR RECYCLING OR PROCESSING OF PLASTIC WASTE

(Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended)

To,
UltraTech Cement Limited
unit Dalla Cement Works ,
SH-5, Post: Dalla, Distt.
Sonebhadra(UP)
,Sonebhadra,Uttar Pradesh-
231207

1. With reference to the application dated **09-08-2022** regarding registration as a Recyclers/Co-processors/, your application has been processed and found in order. Now, therefore, **Uttar Pradesh Pollution Control Board** is pleased to grant the registration in favour of **UltraTech Cement Limited unit Dalla Cement Works**, vide registered address **SH-5, Post: Dalla, Distt. Sonebhadra(UP) , Sonebhadra, Uttar Pradesh -231207** for processing of plastic waste, as per details given below:

Processing Code	E1	Quantity (TPA)
Processing Capacity	Cat-I	60000.0000
	Cat-II	60000.0000
	Cat-III	60000.0000
	Cat-IV	60000.0000
Production Capacity	Product	Quantity (TPA)
	Coprocessing [E1]	2500000.0000

2. This certificate of registration shall be valid for a period of **One Year** from the date of issue of the letter unless revoked, suspended or cancelled.
3. The unit shall process the plastic waste (Quantity & Type) as per the Process Flow Diagram (Section 8) and using the plant machinery as per the details given at (Section 11).
4. The quantity of plastic waste processed in the unit shall be as per details given in Clause 1.0 above. The amount of plastic packaging waste recycled processed by the PWP shall not be more than installed capacity of the enterprise
5. Recycling of plastic waste shall conform to the Indian Standard: IS 14534: 1998 titled "Guidelines for Recycling of Plastic" as amended form time to time.



Signed
by: Sanjeev
Kumar Singh
Date:
2024.01.18
17:19:22 +05:30

6. Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022.
7. The PWPs shall not engage in manufacture, stocking, distribution, selling and using of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021
8. The PWPs shall not deal with any entity not registered through on-line centralized portal developed by CPCB.
9. The unit shall maintain a record of details of procurement of plastic waste and sale of recycled products as per forma prescribed by CPCB. The total quantity of plastic waste processed by plastic waste processors and attributed to PIBOs on an annual basis shall be made available on the centralized portal developed by CPCB as also on the website of PWP.
10. Registered PWPs shall provide certificates for plastic waste processing, which shall be considered for fulfilment of EPR obligations by PIBOs. Certificates shall be issued on the centralized portal in the pro forma and as per mechanism developed by CPCB. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.
11. Exchange of EPR credit between PWPs and PIBOs to be done as per mechanism provided by CPCB.
12. The PWPs shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under EPR with the CPCB/SPCB/PCC as per pro forma prescribed by Central Pollution Control Board by the April 30 of the next financial year.
13. The PWP shall pay Annual fee for processing of Returns as per Guidelines by CPCB.
14. In case, at any stage it is found that the information provided by the PWP is false, the PWP shall be debarred by SPCB, as per procedure laid down by CPCB , from operating under the EPR framework for a period of one year. The PWPs whose registration has been revoked shall not be able to register afresh for the period of revocation.
15. The PWPs are required to comply with provisions of PWM Rules (as applicable) failing which necessary action as deemed fit shall be initiated against the violator. The Environment Compensation, as applicable, shall be levied by CPCB/SPCB/PCC on the violator.
16. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.
17. If at any stage, information provided by the unit is found to be incorrect, then the Registration granted by SPCB/PCC shall be debarred by SPCB, as per procedure I



down by CPCB, from operating under the EPR framework for a period of five years.

18. The PWP should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.
19. Uttar Pradesh Pollution Control Board reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PWP for the period prior to grant of registration.
20. Type of plastic and recycled content for different components of commodity to be included in the label on the commodity
21. The Unit shall obtain all other statutory clearances/ permissions regarding Occupational Safety, Health & Fire safety and implement necessary measures including Offsite/Onsite Disaster Management Measures as may be mandated by the concerned Authorities under the applicable extant Laws/Rules /Regulations etc.

Member Secretary



The screenshot displays the EPR Portal for Plastic interface for UltraTech Cement Limited unit Dalla Cement Works. The user is logged in as Rahul Saigal. The dashboard provides a summary of the user's registration status and offers quick access to various services.

Registration Status Summary:

Registration Status	Valid Till	Entity Type
Approved	2125-01-18	PWP

Available Services:

- Registration/Renewal of Registration
- Procurement Details
- Wallet
- Credit Exchange & Annual Filing

Navigation Menu:

- Dashboard
- Profile
- Application
- PWP Operations
- Wallet
- Annual Report
- Filled Annual Report
- Compensation

System Information: 33°C Sunny, 15:30, 11-03-2026



UTCL/DLCW/ENV/2026/4180
17.01.2026

The Chief Environmental Officer,
Circle 2, U. P. Pollution Control Board
TC-12 V, Vibhuti Khand, Gomti Nagar
Lucknow (UP)-226010

Sub. : Consent Compliance report (October–December 2025) of UltraTech Cement Limited
(Unit: Dalla Cement Works) for Dalla Cement Works

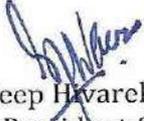
Ref. : No. 223703/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2024 dated
15/12/2024

Dear Sir,

We are submitting herewith Consent Compliance reports (October – December 2025) of Dalla Cement Works for Consent to Operate under Air & Water Act, for your kind reference and record. We trust you will find the same in order.

Thanking you

Yours faithfully
For ULTRATECH CEMENT LIMITED
(Unit: Dalla Cement Works)


Sandeep Hivarekar
Joint President & Unit Head

Encl: As above.

CC : Regional Officer,
U.P. Pollution Control Board
Uttar Mohal (Near Chandi Hotel)
Sonebhadra - 231216 (U.P)



UltraTech Cement Limited

Unit: Dalla Cement Works : SH 5, Post: Dalla, Distt. Sonebhadra (U.P) - 231207.

Tel.: +91 5445 265778, 265801, 265802 | W: www.ultratechcement.com | CIN : L26940MH2000PLC128420

Regd. Office : 'B' Wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri (East), Mumbai - 400093, Tel.: +91 22 66917800

Consent to Operate Compliance Report

(October- December 2025)

Ref. : 223703/U PPCB/Sonebhadra(U PPCBRO)/CTO/both/SONBHADRA/2024 Date: 15/12/2024

S.N	Consent Condition				Status
1	This CCA ULTRATECH CEMENT LIMITED UNIT DALLA CEMENT WORKS granted for the period from 01.01.2025 to 31.12.2029 and valid for manufacturing of following products: 1. Clinker - 2.5 MTPA 2. Cement - 3.5 MTPA 3. CPP - 30 MW 4. WHRS - 13 MW SOLAR POWER - 8.5 MW				Noted
2	Conditions under Water (Prevention and Control of Pollution) Act - 1974 as amended:				
	The daily quantity of effluent discharge (KLD)				
	Kind of Effluent	Quantity (KLD)	Treatment facility	Discharge Point	
(i)	Industrial	145 KLD	Neutralization Pit	ZLD (Reused for water sprinkling)	Complying
	Domestic	800 KLD	STP	ZLD (Reused for green belt development)	Complying
(ii)	Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality. In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.				Cement plant is not generating process Trade effluent therefor only STP & Neutralization Pit is provided for Domestic & DM plant water treatment
(iii)	The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :				Complying
	Industrial Effluent Quality Standard				
	Parameter	Standard			
	BOD	30 mg/l			
	COD	250 mg/l			
	TSS	100 mg/l			
	Oil & Grease	10 mg/l			
(iv)	Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.				Complying
(v)	The treated sewage shall be reused in gardening as far as possible. The STP				Complying
	Parameter	Standard			
	pH	6.5-9.0			
	BOD	30 mg/l			
	TSS	100 mg/l			
	Fecal Coliform	1000 (MPN/100 ml)			
3	Condition under Air (Prevention and Control of Pollution) Act - 1981 as amended				

(i)	The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.					Agreed & Complying
	Air Pollution Source	Type of Fuel	Stack No.	Control Device	Height of Stack	
	Cement Mill - 2	-	8	Particulate Matter	20 m with Bag filter	
	DG Set 10.86 MW	HSD	12	Particulate Matter	45 meter	
	Limestone Crusher - 1	-	13	Particulate Matter	25 meter with Bag filter	
	Limestone Crusher - 1	-	14	Particulate Matter	26 meter with Bag filter	
	Unit -2, K5 Cooler	-	5	Particulate Matter	62 m with ESP	
	Unit -2, K-5 Coal Mill	-	6	Particulate Matter	77 m with Bag House	
	Cement Mill - 3	-	9	Particulate Matter	53 m with Bag filter	
	CPP Boiler ESP	Coal	10	Particulate Matter	75 m with ESP	
	DG Set 10.86 MW	HSD	11	Particulate Matter	45 meter	
	Unit -1, K-4 Raw Mill/Kiln	Coal/Pet Coke	1	Particulate Matter	75 m with Bag House	
	Unit -1, K-4 Cooler	-	2	Particulate Matter	55 m with ESP	
	Unit -1, K-4 Coal Mill	-	3	Particulate Matter	77 m with Bag Filter	
	Unit-2, K-5 Raw Mill/Kiln	Coal/Pet Coke	4	Particulate Matter	110 m with Bag House	
	Cement Mill - 1	-	7	Particulate Matter	20 m with Bag filter	
Emission Quality Standards						
	Stack No.	Parameters	Standards			
	1	Particulate Matter	30 mg/Nm ³			Agreed & Complying
	1	Sulphur Dioxide	100 mg/Nm ³			
	1	Oxides of Nitrogen	1000 mg/Nm ³			
	2	Particulate Matter	30 mg/Nm ³			
	3	Particulate Matter	30 mg/Nm ³			
	4	Particulate Matter	30 mg/Nm ³			
	4	Oxides of Nitrogen	800 mg/Nm ³			
	4	Sulphur Dioxide	100 mg/Nm ³			
	5	Particulate Matter	30 mg/Nm ³			
	6	Particulate Matter	30 mg/Nm ³			
	7	Particulate Matter	30 mg/Nm ³			
	8	Particulate Matter	30 mg/Nm ³			
	9	Particulate Matter	30 mg/Nm ³			
	10	Particulate Matter	50 mg/Nm ³			
	10	Sulphur Dioxide	600 mg/Nm ³			
	10	Oxides of Nitrogen	450 mg/Nm ³			
	11	Particulate Matter	75 mg/Nm ³			
	12	Particulate Matter	75 mg/Nm ³			

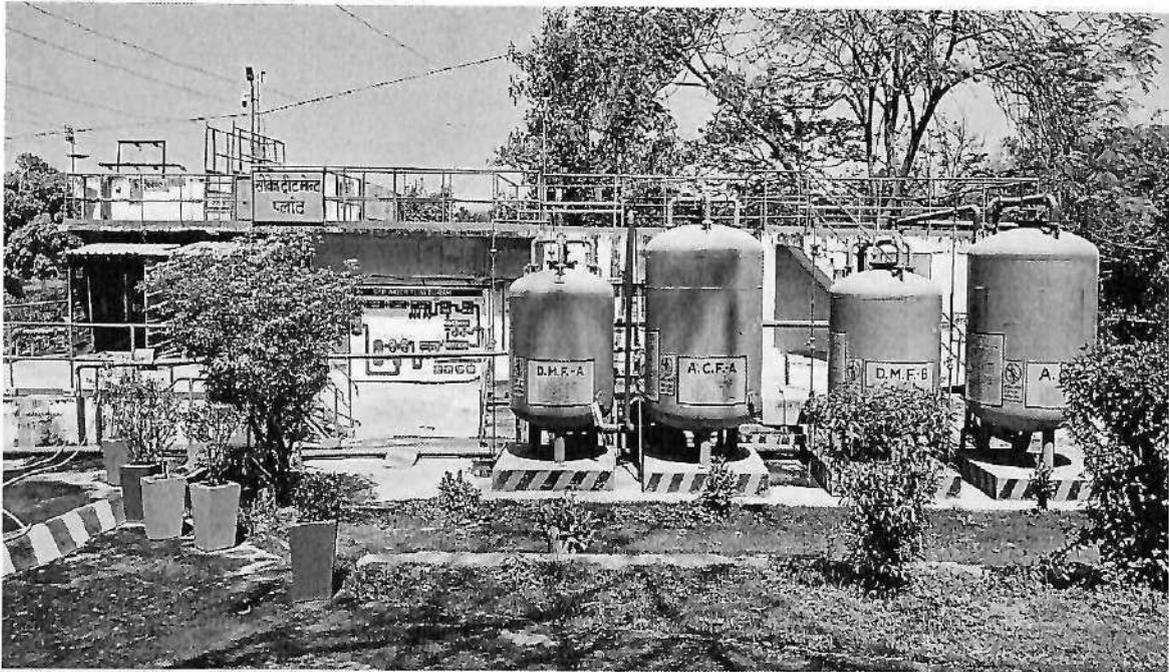
	13	Particulate Matter	150 mg/Nm ³							
	14	Particulate Matter	66 150 mg/Nm ³							
	In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately								Agreed	
(ii)	The unit will not use any type of restricted fuel.								Noted	
(iii)	Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows : Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.								Complying	
	Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone		
		Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time		Night Time
		75	70	65	55	55	45	50		40
4	Essential documents to be submitted by the Industry/Unit as Applicable :									
(i)	Environment Statement in Form-V of Environment (Protection) Rules, 1986.								Environment Statement report in Form-V has been submitted on dated 09.09.2025	
(ii)	Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.								Photograph attached in annexure 1	
5	Competent Authority reserves the right to change/modify/add any time any condition of this CCA.								Agreed	
6	Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.								Agreed & Complying	
7	In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:- http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non compliance of this direction, your consent will be revoked by the Board.								2.0 hac Miyawaki Forest has been developed	
8	If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.								Ground water NOC granted from State Ground water Department U.P., which NO-OBJECTION CERTIFICATE NO: 046238, 033978, 015126, 037041, 013198 and complying their condition	
	General conditions									

1	The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.	Stack, AAQ and waste water quality monitoring & analysis is being done in once in a three month by MOEF recognized laboratory and report is sending to UPPCB on quarterly basis.
2	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.	Noted
3	Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.	Treated water is using water sprinkling and greenbelt development (ZLD is maintaining)
4	The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	CCA Compliance report of stipulated conditions is submitted within 30 days from date of receipt of this letter
5	The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof	Good house keeping is maintaining & All valves/pipes/sewer/drains is leak-proof
6	The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.	industry had provide uninterrupted entry to the STP/ETP inlet and outlet points, regular sampling/monitoring is being done of Air Pollution Control equipment and stack for smooth efficiency of pollution control systems.
7	The industry shall provide Inspection Book at the time of inspection to the Board's officials.	industry is maintaining Inspection Book
8	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.	Agreed
9	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	Agreed & Complying
10	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.	Agreed
11	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point	Agreed
12	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.	Agreed
	Specific Conditions	

1	This consent is valid for production of Clinker-2.5 Million Ton/Annum, Cement-3.5 Million Ton/Annum, CPP-30 Megawatt, WHRS- 1368 Megawatt, Solar Power-8.5 Megawatt	Noted
2	Industry shall use raw material Lime Stone-3.75 MTPA, Red Mud/Iron Ore-0.19 MTPA, Gypsum (Chemicals and Minerals)-0.175 MTPA, Fly Ash-1.23 MTPA, Sweetener-0.40 MTPA, Imported/Indian Coal-0.65 MTPA, Imported/Indian Pet Coke-0.30 MTPA as feed stock, AFR-5 to 15%.	Noted
3	Industry shall use imported/Indian pet coke as feed stock for manufacturing of Cement as per MoEF&CC notification dated 10-09-2018 and will comply with the all provisions as mentioned in above notification.	Agreed & Complying
4	Industry shall comply with the conditions of Environmental Clearance issued by MoEF&CC vide letter J11011 /560/2007-IA(II)I dated 30th March, 2021	Complying
5	Industry shall comply with the conditions of CTE issued by UPPCB vide letter no. 122772/UPPCB/Sonbhadra (UPPCBRO)/CTE/ SONBHADRA/2021 dated 19-05-2021	Complying
6	Industry shall comply with the conditions of CTE issued by UPPCB vide letter no. 93212/UPPCB/Sonbhadra (UPPCBRO)/ CTE/SONBHADRA/2020 dated 23-10-2020.	Complying
7	Industry shall not use any fuel for operation of Waste Heat Recovery Boiler.	No any fuel is used for operation of Waste Heat Recovery Boiler.
8	Industry shall comply with the Ambient air quality standard 2009.	Agreed & Complying
9	The industry shall operate and maintain installed APCS in such a manner to achieve the emission standards as prescribed under Environment (Protection) Rules, 1986.	Operation and maintenance of APCS is being done on regular basis
10	Industry shall operate and maintain water sprinkler to suppress dust inside the premises. Industry shall maintain proper housekeeping and proper dust control arrangement at loading and unloading areas.	Water sprinkler is being done on daily basis to suppress dust. Industry is maintain proper housekeeping and proper dust control arrangement at loading and unloading areas.
11	Industry shall operate and maintain the Online Continuous Emission Monitoring System and ensure its connectivity to CPCB server. Industry shall also calibrate installed OCEMS from recognized agency on six monthly basis.	Online Continuous Emission Monitoring System has been installed and connected to CPCB server. OCEMS calibration is being done from MOEF recognised agency on six monthly basis.
12	To prevent dust emission due to regular movement of vehicles in the premises, the pucca metal road shall be constructed & maintained in the premises of unit.	Pucca road is constructed & road is maintained.
13	Industry shall install water sprinklers to suppress dust inside the premises and shall maintain proper housekeeping and proper dust control arrangement at loading and unloading areas.	Water sprinklers vehicle provided to suppress dust inside the premises and maintaining proper housekeeping.
14	The loading / unloading of raw materials and finished product shall be done in covered shed.	Covered shed provided for loading / unloading raw material and finished product.
15	Industry shall comply with the Office memorandum no. H 48273/C-1/NGT-83/2020 dated 27.02.2020 issued by UPPCB.	Complying
16	Industry shall develop and maintain green belt at 40% area of the land	Complying

17	Industry shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, Forest and Climate Change and shall submit time bound proposal for proposed plantation. STP treated water shall be used for forestation.	2.0 Hac. Miyawaki plantation has been developed & STP treated water is being used for green belt development
18	Fly Ash shall be utilized in cement plant. Industry shall comply with provisions of Fly Ash notification S.O. 5481 (E) dated 31.12.2021 and its amendment issued on 01.01.2024.	Fly Ash is utilising in our Cement plant & complying
19	Industry and shall ensure the compliance of provisions of Noise Pollution (Regulation and Control) Rules 2000.	Complying
20	Industry shall submit the Stack/Ambient Air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Stack/Ambient Air monitoring reports of NABL accredited laboratory is submitting on quarterly basis to the Board.
21	Industry shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
22	Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.	Complying
23	Industry shall abide by orders and directions issued by Hon'ble Court, Hon'ble National Green Tribunal, Central Pollution Control Board, U.P. Pollution Control Board for protection and safeguard of environment from time to time	Agreed
24	Industry shall strictly comply with the directions given by Mission for Fly Ash Management and Utilization Committee from time to time	Agreed
25	Industry shall submit environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986.	Environment statement report submitted on dated 09.09.2025
26	Consent fees if revised, shall be payable by industry from the date of its applicability	Agreed
27	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	Agreed
28	The D.G. sets of capacity 320 KVA- 02 Nos. shall be kept within acoustic enclosure and exhaust pipe should be as per norms.	D.G. sets is provided in acoustic enclosure
29	Industry shall comply with the relevant provisions of Environmental Laws.	Agreed & Complying

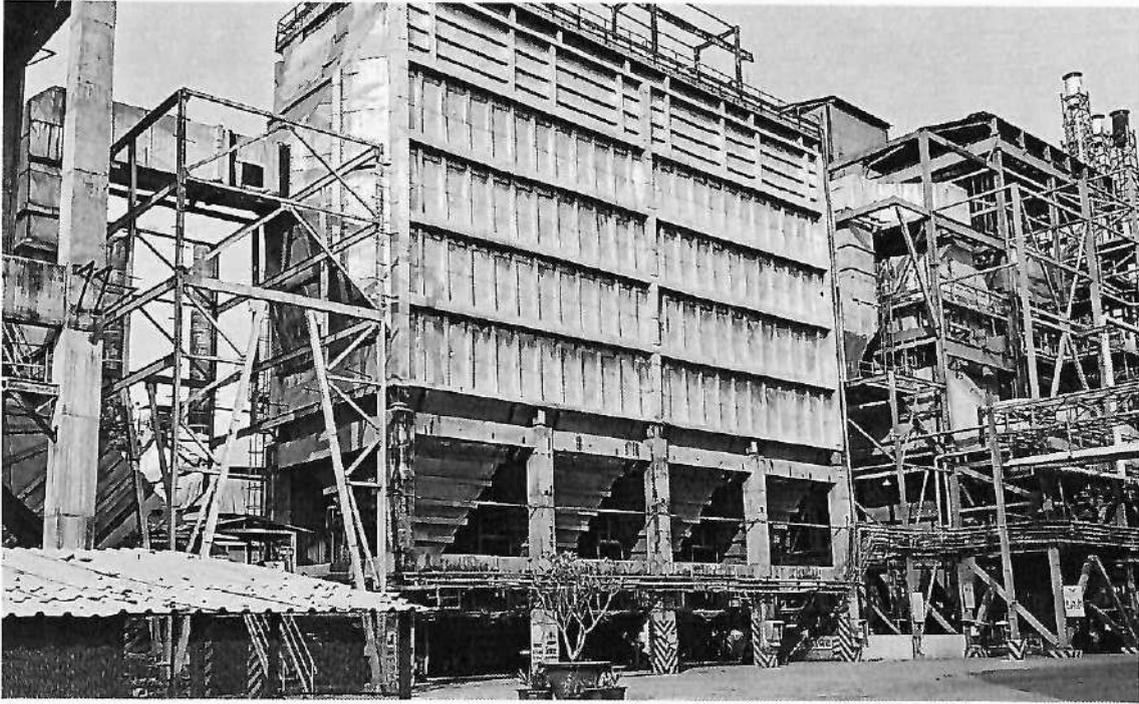
Photographs



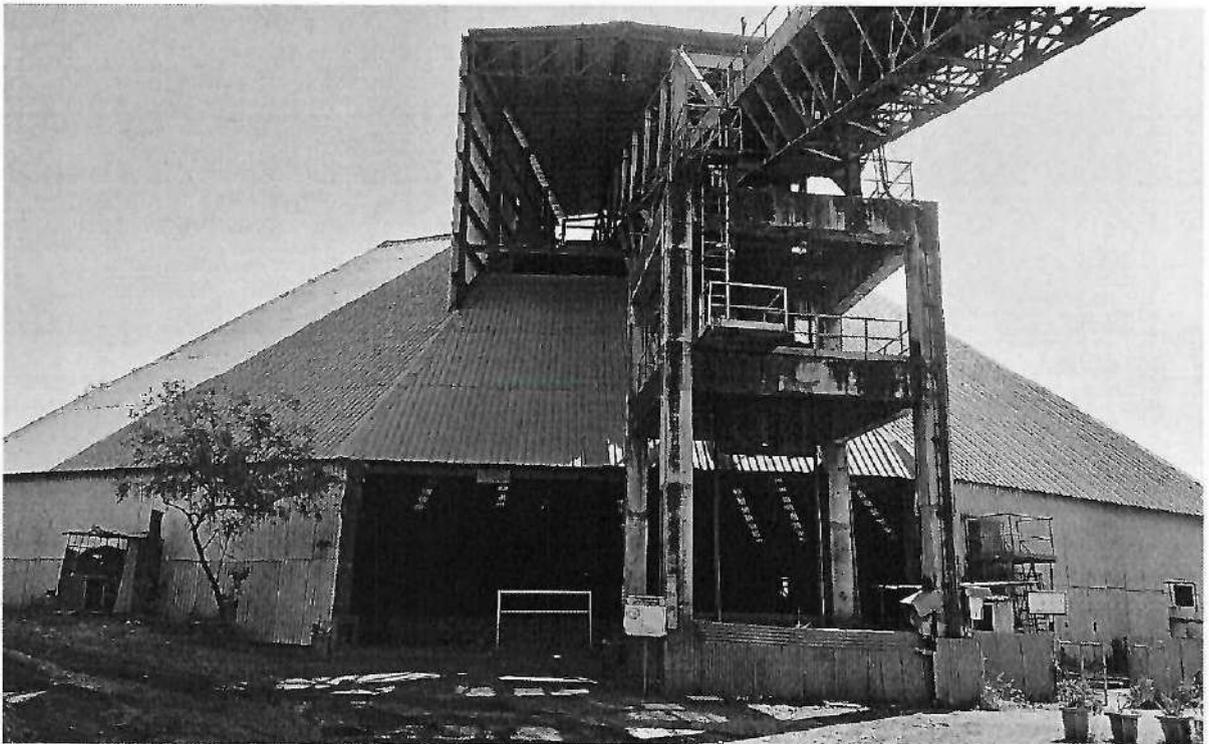
Pic.1. Sewage Treatment Plant



Pic.2. Used Oil Storage Area



Pic.3. ESP



Pic.4. Coal stacker shed

A-4(a)

Your (Half Yearly Compliance Report) has been Submitted with following details

Proposal No	IA/UP/IND/155260/2020
Compliance ID	468516178
Compliance Number(For Tracking)	EC/M/COMPLIANCE/468516178/2025
Reporting Year	2025
Reporting Period	01 Dec(01 Apr - 30 Sep)
Submission Date	27-11-2025
RO/SRO Name	Shri Satya Prakash Negi
RO/SRO Email	jhk119@ifs.nic.in
State	UTTAR PRADESH
RO/SRO Office Address	Integrated Regional Offices Lucknow

Note:- SMS and E-Mail has been sent to Shri Satya Prakash Negi, UTTAR PRADESH with Notification to Project Proponent.



UTCL/DLCW/ENV./2025/444
25.11.2025

The Additional Director (Central)
MoEF &CC, Kendriya Bhawan
11th Floor, sector- H Aliganj
Lucknow - 226024 (UP)

Sub. : Submission of six-monthly EC Compliance report (April 2025 to September 2025) for expansion of Integrated Cement Plant- Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) long with installation of WHRS (13 MW) at Robertsganj Distt. Sonbhadra, Uttar Pradesh.

Ref : Letter no. J -11011/560/2007-IA II (i) dated 30.03.2021

Dear Sir,

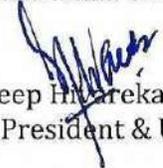
This is reference to the above subject matter; we are submitting herewith the point wise six-monthly compliance report for the period from April 2025 to September 2025 of Environment Clearance letter no. J-11011/560/2007-IA II (i) dated 30.03.2021 for expansion of Integrated Cement Plant- Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) at Robertsganj Distt. Sonbhadra, Uttar Pradesh.

MOEF&CC notification no. S.O. 5845(E) dated 26.11.2018, we are submitting herewith the soft copy of compliance report to your good office by E-mail.

This is for your kind information please,

Thanking you,

Yours faithfully
For ULTRATECH CEMENT LIMITED
(Unit: Dalla Cement Works)


Sandeep Hirekar
Joint President & Unit Head

Encl: as above

CC : 1. Regional Director (North Zone), CPCB, Zonal Office, Vibhuti Khand, Gomtinagar, Lucknow
2. Member Secretary, Uttar Pradesh Pollution Control Board TC-12 V, Vibhuti Khand, Gomti Nagar
Lucknow (UP)-226010



UltraTech Cement Limited

Unit: Dalla Cement Works : SH 5, Post: Dalla, Distt. Sonbhadra (U.P.) - 231207.

Tel.: +91 5445 265778, 265801, 265802 | W: www.ultratechcement.com | CIN : L26940MH2000PLC128420

Office: UltraTech Cement Centre, 2nd Floor, Mahakali Caves Road, Andheri (East), Mumbai - 400093. Tel : +91 22 66917800

**Half Yearly Compliance Report
2025
01 Dec(01 Apr - 30 Sep)**

Acknowledgement

Proposal Name	Integrated Cement Plant- Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) at Robertsganj Distt. Sonebhadra, Uttar Pradesh.		
Name of Entity / Corporate Office	UltraTech Cement Limited unit Dalla Cement works		
Village(s)	N/A		
District	SONBHADRA		
Proposal No.	IA/UP/IND/155260/2020	Category	Industrial Projects - 1
Plot / Survey / Khasra No.	N/A	Sub-District	N/A
State	UTTAR PRADESH	Entity's PAN	*****6442L
MoEF File No.	J -11011/560/2007-IA II (i)	Entity name as per PAN	UltraTech Cement Limited

Compliance Reporting Details

Reporting Year	2025
Remarks (if any)	Compliance status for the period from April 2025 to September 2025
Reporting Period	01 Dec(01 Apr - 30 Sep)

Details of Production and Project Area

Name of Entity / Corporate Office UltraTech Cement Limited unit Dalla Cement works

	Project Area as per EC Granted	Actual Project Area in Possession
Private	62.344	62.344
Revenue Land	4.656	4.656
Forest	0	0
Others	0	0
Total	67	67

Production Capacity

Sr. no	Product Name	units	Valid Upto	Capacity	Production last year	Capacity as per CTO
1	Cement	Million Tons per Annum (MTPA)	31/12/2029	3.5	1.791	3.5
2	Clinker	Million Tons per Annum (MTPA)	31/12/2029	3.5	2.0125	2.5
3	Captive Power	MW	31/12/2029	30	18.16	30
4	WHRS	MW	31/12/2029	13	9.23	13

Conditions

Specific Conditions

Sr.No.	Condition Type	Condition Details
1	AIR QUALITY MONITORING AND PRESERVATION	Stack emission from all stacks shall not exceed 25 mg/Nm ³
PPs Submission: Being Complied Stack emission from all stacks is being maintained within norms. Monitoring results attached as Annexure 1.		Date: 19/11/2025
2	AIR QUALITY MONITORING AND PRESERVATION	CEMS shall be installed on Raw mill; Kilns, Cooler, Coal mill and cement grinding mills and stacks of Captive Power plant.
PPs Submission: Complied CEMS has been installed at Raw mill, Kilns, Cooler, Coal mill, Cement grinding mills and Captive Power plant.		Date: 19/11/2025
3	AIR QUALITY MONITORING AND PRESERVATION	Road shall be paved, and industrial vacuum cleaners shall be deployed for regular cleaning of roads.
PPs Submission: Complied Paved road is provided, and industrial vacuum cleaners (sweeping machine) is provided for cleaning of road on regular basis. Photograph attached as Annexure 2.		Date: 19/11/2025
4	AIR QUALITY MONITORING AND PRESERVATION	All belt conveyors shall be covered.
PPs Submission: Complied Closed belt conveyers are provided for transport of crushed limestone and raw materials. Photograph attached as Annexure 3.		Date: 19/11/2025
5	AIR QUALITY MONITORING AND PRESERVATION	Pet coke shall be used only in Kiln only.

PPs Submission: Being Complied Pet coke is being used in Cement Kiln only as feed stock.		Date: 19/11/2025
6	WASTE MANAGEMENT	100% waste utilization shall be practiced
PPs Submission: Being Complied 100 percent waste is being utilized.		Date: 27/11/2025
7	AIR QUALITY MONITORING AND PRESERVATION	Low NOx Burners are proposed to control NOx in the Kiln.
PPs Submission: Complied Low NOx Burners is provided in the Kiln to control NOx.		Date: 19/11/2025
8	AIR QUALITY MONITORING AND PRESERVATION	In case of co-processing monitoring of dioxin and furans shall be undertaken on yearly basis
PPs Submission: Being Complied Co-processing monitoring of dioxin and furans is being done on yearly basis as per the MoEF and CC notification dated 10.05.2016		Date: 19/11/2025
9	WATER QUALITY MONITORING AND PRESERVATION	Extensive rainwater harvesting shall be done
PPs Submission: Complied Rainwater harvesting structure is constructed in plant and colony Photograph attached as Annexure 4.		Date: 19/11/2025
10	WATER QUALITY MONITORING AND PRESERVATION	Plant shall treat all the effluents and shall recycle and reuse the treated water.
PPs Submission: Being Complied Domestic and industrial wastewater is being treated in Sewage Treatment Plant (STP) and Neutralization Pit, treated water is used for green belt development and dust suppression.		Date: 19/11/2025
11	MISCELLANEOUS	An internal service road shall be constructed to avoid direct entry of trucks through main gate.
PPs Submission: Complied Internal service road has been constructed to avoid direct entry of trucks through main gate.		Date: 19/11/2025
12	GREENBELT	PP shall create around the plant boundary 3 tier Buffer plantation and maintain as part of 40% plantation @2500 trees per hectare.
PPs Submission: Complied Plantation has been developed and maintaining part of 40 percent plantation with 2500 trees per hectare. Photograph attached as Annexure 5.		Date: 19/11/2025
13	MISCELLANEOUS	The project proponent shall provide separate road for smooth entry of vehicles coming from plant towards the highway and those moving toward the plant.

PPs Submission: Complied We have provided separate road for smooth entry of vehicles coming from plant towards the highway and those moving toward the plant.		Date: 19/11/2025
14	MISCELLANEOUS	The Recommendations of the approved site-specific condition plan /Wildlife management plan shall be implemented in consultation with state forest department. The implementation report shall be furnished along with the six-monthly compliance report.
PPs Submission: Complied Wildlife management plan has been made in consultation with state forest department. In this connection we have sent letter to DFO Kaimoor wildlife sanctuary vide letter no. UTCL/DLCW/ENV/2022 dated 3.01.2022 for Implementation of plan.		Date: 19/11/2025
General Conditions		
Sr.No.	Condition Type	Condition Details
1	Statutory compliance	The Environment Clearance (EC) granted to the project /activity is strictly under the provision of the EIA Notification,2006 and its amendments issued from time to time. It does not tantamount /construe to approvals /consent /permission etc., required to be obtained or standers/conditions to be fallowed under any other Acts/Rules /subordinate legislation, etc., as may be applicable to the project.
PPs Submission: Agreed to Comply Noted		Date: 19/11/2025
2	AIR QUALITY MONITORING AND PRESERVATION	The project proponent shall install 24X7 Continuous Emission Monitoring System (CEMS) at process stacks to monitor stack as well as 4 Nos. Continuous Ambient Air Quality Station (CAAQS) for monitoring of AAQ parameters with the respect to standards to prescribed in Environment (Protection) rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time-to-time equipment supplier specification through labs recognized under Environment (Protection) Act,1986 or NABL accredited laboratories.
PPs Submission: Being Complied CEMS are provided at process stacks for monitoring of stack and Continuous Ambient Air Quality Station (CAAQS) are provided for monitoring of AAQ parameters. The CEMS and CAAQMS is connected to CPCB and SPCB servers as well as calibration is being done on regular basis.		Date: 19/11/2025
3	AIR QUALITY MONITORING AND PRESERVATION	The Project proponent shall monitor fugitive emissions in plant premises at least once in every quarter through labs recognized under Environment (protection) Act 1986.
PPs Submission: Being Complied Fugitive emissions monitoring is being done on quarterly basis through labs recognized under Environment (protection) Act 1986.		Date: 19/11/2025
4	AIR QUALITY MONITORING AND PRESERVATION	Project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
PPs Submission: Being Complied Leakage detection is being done through analyzer and visual inspection. Mechanized bag cleaning		Date:

		facilities is provided through DCS logics and cleaning of bags is being done on periodic maintenance.	19/11/2025
5	AIR QUALITY MONITORING AND PRESERVATION	The project proponent shall provide wind shelter fence and chemical spraying on the raw material stockpiles;	
		PPs Submission: Complied Shed is provided at Raw material stockpiles, and no chemical spray is required for raw material stockpiles.	Date: 19/11/2025
6	AIR QUALITY MONITORING AND PRESERVATION	Efforts shall be made to reduce impact of transport of raw materials and end products on the surrounding environment including agricultural land by the use of covered conveyor belts/railways as a mode of transport.	
		PPs Submission: Being Complied We have made Covered Conveyor belts from Mine area to Plant area for reduce the transportation of raw materials.	Date: 19/11/2025
7	AIR QUALITY MONITORING AND PRESERVATION	Ventilation system shall be designed for adequate air changes as per the prevailing norms for all tunnels, motor houses, cement bagging plants.	
		PPs Submission: Complied Ventilation system is provided for the adequate air changes at motor houses, cement bagging plants.	Date: 19/11/2025
8	WATER QUALITY MONITORING AND PRESERVATION	The project proponent shall install 24X7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. No. 612 (E) dated 25th August,2014 (Cement) and subsequent amendment dated 9th May, 2016 (Cement) and 10th may ,2016 (in case of co-processing Cement) as amended from time to time ;S.O. 3305 (E) dated 7th December 2015 (Thermal power plants) as amended from time to time) and connected to SPCB and CPCB online server and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act,1986 or NABL accredited laboratories.	
		PPs Submission: Being Complied Complying	Date: 19/11/2025
9	WATER QUALITY MONITORING AND PRESERVATION	The Project proponent shall regularly monitor ground water quality at least twice a year (pre-and post-monsoon) at sufficient number of piezometers / sampling wells in the plant and adjacent area through lab recognized under Environment (Protection) Act,1986 and NABL accredited laboratories.	
		PPs Submission: Being Complied Regular monitoring is carried out of ground water quality and piezometer wells. The water level and Quality monitored is being done in the plant and adjacent area through NABL accredited lab. Monitoring result attached as annexure 8.	Date: 19/11/2025
10	WATER QUALITY MONITORING AND PRESERVATION	Sewage treatment plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.	

<p>PPs Submission: Being Complied Sewage treatment plant is provided for treatment of domestic wastewater and met the prescribed standards.</p>		<p>Date: 19/11/2025</p>
11	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>General drain and collection pit shall be provided for each stockpile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.</p>
<p>PPs Submission: Complied General drain and collection pit are provided.</p>		<p>Date: 19/11/2025</p>
12	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>Water meter shall be provided at the inlet to all unit processing in the cement plant.</p>
<p>PPs Submission: Complied Water meter is provided at inlet to all unit processing in the cement plant.</p>		<p>Date: 19/11/2025</p>
13	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>The project proponent shall make efforts to minimize water consumption in the cement plant complex by segregation of used water, practicing cascade use and by recycling treated water.</p>
<p>PPs Submission: Being Complied Efforts made to minimize water consumption in the cement plant complex by segregation of used water. Treated water is being used for greenbelt development and water sprinkle system.</p>		<p>Date: 19/11/2025</p>
14	<p>Noise Monitoring & Prevention</p>	<p>Noise quality shall be monitored as per the prescribed Noise Pollution (Regulation and control) Rules,2000 and report in this regard shall be submitted to regional officer of the ministry as a part of six-monthly compliance report.</p>
<p>PPs Submission: Being Complied Noise quality is being monitored as per the prescribed Noise Pollution (Regulation and control) Rules, 2000 and report is showing in Annexure 9.</p>		<p>Date: 19/11/2025</p>
15	<p>ENERGY PRESERVATION MEASURES</p>	<p>Waste heat recovery system shall be provided for kiln and cooler.</p>
<p>PPs Submission: Complied 13 MW Waste heat recovery system is provided.</p>		<p>Date: 19/11/2025</p>
16	<p>ENERGY PRESERVATION MEASURES</p>	<p>The project proponent makes efforts to achieve power consumption less than 65 units/tonne for Portland pozzolona cement (PPC) and 85 units/tonne for ordinary Portland cement (OPC) Production and thermal energy consumption of 670 Kcal/kg of clinker.</p>
<p>PPs Submission: Agreed to Comply Will be complied.</p>		<p>Date: 19/11/2025</p>
17	<p>ENERGY PRESERVATION MEASURES</p>	<p>Provide solar power generation on roof tops of buildings, for solar lite system for all common areas, streetlights, parking around project area and maintain the same regularly.</p>
<p>PPs Submission: Being Complied 8.5 MW solar power generation is provided for all common areas, streetlights, parking around the project area and using solar power in plant utilization also.</p>		<p>Date: 19/11/2025</p>

18	ENERGY PRESERVATION MEASURES	Provide the project proponent for LED lights in their offices and residential area.	
PPs Submission: Complied LED lights is provided in offices and residential area.			Date: 19/11/2025
19	ENERGY PRESERVATION MEASURES	Maximize the utilization of fly ash, slage and sweetener in cement blend as per BIS standards.	
PPs Submission: Being Complied Utilization of fly ash is being used as per BIS standards.			Date: 19/11/2025
20	ENERGY PRESERVATION MEASURES	Maximize utilization of alternate fuels and co-processing to achieve best practice norms.	
PPs Submission: Being Complied We are using alternate fuels in Kiln for co-processing.			Date: 19/11/2025
21	WASTE MANAGEMENT	Used refractories shall be recycled as for as possible.	
PPs Submission: Being Complied Used refractories sent to recycler			Date: 19/11/2025
22	WASTE MANAGEMENT	Kitchen waste shall be composed or converted to biogas for further use.	
PPs Submission: Being Complied Kitchen waste is using for making manure through Bio Composting plant			Date: 19/11/2025
23	GREENBELT	The Project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees in the plant premises.	
PPs Submission: Complied GHG emissions inventory study done by CII for the plant. and report has been sent to your good office.			Date: 27/11/2025
24	Human Health Environment	Emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and disaster management pant shall be implemented.	
PPs Submission: Complied Emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and disaster management plan is implemented.			Date: 19/11/2025
25	Human Health Environment	The project proponent shall be carry out heat stress analysis for the workman who work in high temperature work zone and provide Personal Protective Equipment (PPE) as per norms of factory Act.	
PPs Submission: Complied Personal Protective Equipment (PPE) is provided to work man as per norms of factory acts and heat stress analysis has been done.			Date: 19/11/2025
26	Human Health Environment	Occupational health surveillance of the workers shall be done on a regular basis and records maintained.	

<p>PPs Submission: Being Complied Occupational health surveillance of the workers is being done on regular basis and records is maintained.</p>		<p>Date: 19/11/2025</p>
27	Corporate Environmental Responsibility	The project proponent shall comply with the provision contained in this Ministry's OM vide F.No 22/65-2017-IA.III dated 30.09.2020.
<p>PPs Submission: Being Complied Complying</p>		<p>Date: 19/11/2025</p>
28	Corporate Environmental Responsibility	The company shall have a well laid down environmental policy duly approve by the board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements /deviation / violation of the environmental /forest/ wildlife norms /conditions. The company shall have defined system of reporting infringements/ deviation /violation of the Environmental /forest /wildlife norms /conditions and/or shareholders/stake holders. The copy of board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
<p>PPs Submission: Complied UTCL have a well laid down environmental policy.</p>		<p>Date: 19/11/2025</p>
29	Corporate Environmental Responsibility	A separate Environment Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of organization.
<p>PPs Submission: Complied The Environmental cell established and having suitable qualified personnel and facilities to carry our overall environmental monitoring/ measurement and management activities.</p>		<p>Date: 19/11/2025</p>
30	MISCELLANEOUS	The project proponent shall make public the environmental clearance granted for their project along with the environmental condition and safeguard at their cost by prominently advertising it at least in two local newspapers of the district or state of which one shall be displayed in project proponent website permanently
<p>PPs Submission: Complied We have informed the public about the environmental clearance to our project through the advertisement in two newspapers (Hindustan and Times of India) dated 03.04.2021. Advertisement photograph attached as Annexure 6.</p>		<p>Date: 19/11/2025</p>
31	MISCELLANEOUS	The copy of environmental clearance shall be submitted by the project proponents to the Head of local bodies, Panchayats and Municipal Bodies in addition to relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
<p>PPs Submission: Complied Copy of environmental clearance letter has been submitted to Gram Panchayat, District Collector, Member Secretary, and regional officer UPPCB on dated 15.04.2021.</p>		<p>Date: 19/11/2025</p>
32	MISCELLANEOUS	The Project proponent shall upload the status of compliance of the stipulated Environmental conditions, including result of monitoring data on their website and update the same on half-yearly basis.

PPs Submission: Being Complied EC compliance report with monitoring data is uploading at UTCL website and updating on half yearly basis.		Date: 19/11/2025
33	MISCELLANEOUS	The Project proponent shall monitor criterial pollutant level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicate for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
PPs Submission: Being Complied Ambient air quality and stack monitoring is being done on regular basis and displayed at main gate of plant and uploaded on website of the company. Monitoring Data shown in annexure 1 and 7.		Date: 19/11/2025
34	MISCELLANEOUS	The project proponent shall submit six monthly reports on the status of the compliance of the stipulated environmental conditions on the website of Ministry of Environment Forest and Climate Change at environment clearance portal.
PPs Submission: Being Complied Six monthly EC Compliance report reports is submitting at environment clearance portal.		Date: 19/11/2025
35	MISCELLANEOUS	The project proponent shall submit the environmental statement for each financial year in Form –V to the concerned State Pollution Control Board as Prescribed under the Environmental (Protection) Rules, 1986, as amended subsequently and put on the website of the company
PPs Submission: Complied Environmental statement report (in Form V) is submitted to the UP-State Pollution Control Board on dated 09.09.2025 and uploaded at the website of the company.		Date: 19/11/2025
36	MISCELLANEOUS	The project proponent shall inform the regional office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work start of the production operation by the project.
PPs Submission: Complied Complied		Date: 19/11/2025
37	MISCELLANEOUS	The project proponent abides by the commitments and recommendations made in the EIA/EMP report, Commitment made during public Hearing and also that during their presentation to the Expert Appraisal Committee.
PPs Submission: Agreed to Comply Will be complied		Date: 19/11/2025
38	MISCELLANEOUS	No further expansion or modification in the plant shall be carried out without prior approval of the ministry of Environment, Forest and Climate Change (MOEF&CC).
PPs Submission: Agreed to Comply Agreed		Date: 19/11/2025
39	MISCELLANEOUS	Concealing factual data or submission of false/ fabricated data may result in revocation of the environmental clearance and attract action

		under the provision of Environment (Protection) Act, 1986.
PPs Submission: Agreed to Comply Noted		Date: 19/11/2025
40	MISCELLANEOUS	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
PPs Submission: Agreed to Comply Noted		Date: 19/11/2025
41	MISCELLANEOUS	The ministry reserved the right to stipulated additional conditions if found necessary. The company in a time bound manner shall implement these conditions.
PPs Submission: Agreed to Comply Noted		Date: 19/11/2025
42	MISCELLANEOUS	The regional office of this ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the regional office by furnishing the requisite data /information /monitoring reports.
PPs Submission: Agreed to Comply Noted		Date: 19/11/2025
43	MISCELLANEOUS	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of Nation Green Tribunal Act, 2010.
PPs Submission: Agreed to Comply Noted		Date: 19/11/2025
44	AIR QUALITY MONITORING AND PRESERVATION	The project proponent shall ensure covered transportation and conveying of ore, coal and other raw material to prevent spillage and dust generation; Use closed bulkers for carrying fly ash.
PPs Submission: Being Complied We have provided Covered transportation and conveying of ore, coal and other raw material to prevent spillage and dust generation. Use closed bulkers is being used for carrying fly ash.		Date: 19/11/2025
Visit Remarks		
Last Site Visit Report Date:		N/A
Additional Remarks:		
Note: This acknowledgement is as per the details submitted by project proponent. In no way is this document to be considered as conclusion on any action on the compliance of the project. This is strictly for the project proponent's reference purpose.		

Annexure - 1

ULTRATECH CEMENT LIMITED																			
Dalla Cement Works																			
STACK MONITORING DATA																			
Stack No.	LINE-1								LINE-2						CPP				
	S-1				S-2	S-3	S-4	S-5	S6				S7	S8	S9	S10			
Stack Name	Raw mill & Kiln				Coal Mill	Clinker Cooler	Cement Mill-1	Cement Mill-2	Raw mill & Kiln				Coal Mill	Clinker Cooler	Cement Mill-3	CPP (30 MW)			
Parameter	PM	SO2	NOX	kg/T Clinker	PM	PM	PM	PM	PM	SO2	NOX	kg/T Clinker	PM	PM	PM	PM	SO2	NOX	Hg
Std Limit (mg/Nm ³)	25	100	1000	0.125	25	25	25	25	25	100	800	0.125	25	25	25	25	600	450	0.03
Apr-25	18.6	0.00	496	0.071	21.3	16.9	17.6	19.2	19.7	0.00	511	0.044	20.3	20.2	21.2	19.9	428	326	0.00
May-25	STOP	STOP	STOP	STOP	STOP	STOP	STOP	17.8	18.6	0.00	521	0.037	19.9	21.6	20.2	20.9	418	310	0.00
Jun-25	17.6	0.00	482	0.083	20.6	17.9	18.9	16.9	19.2	0.00	563	0.045	18.8	19.4	21.8	21.31	434	319	0.00
Jul-25	18.2	0.00	432.0	0.085	21.50	16.9	17.9	18.2	18.7	0.00	544	0.048	19.6	18.4	20.4	20.3	421.0	297.0	0.00
Aug-25	17.8	0.00	456.0	0.061	20.8	19.3	18.1	17.9	19.2	0.00	563	0.046	18.4	20.6	21.5	21.6	435.0	326.0	0.00
Sep-25	18.6	0.00	567.0	0.055	19.9	17.7	18.1	18.3	17.8	0.00	527	0.045	20.1	19.3	20.2	STOP	STOP	STOP	STOP
Minimum	17.6	0.00	432	0.055	19.9	16.9	17.6	16.9	17.8	0.00	511	0.037	18.4	18.4	20.2	19.9	418	297	0.00
Maximum	18.6	0.00	567	0.085	21.5	19.3	18.9	19.2	19.7	0.00	563	0.048	20.3	21.6	21.8	21.6	435	326	0.00
Average	18.16	0.00	486.60	0.07	20.82	17.74	18.12	18.05	18.87	0.00	538.17	0.04	19.52	19.92	20.88	20.80	427.20	315.60	0.00

ULTRATECH CEMENT LIMITED
Unit: Dalla Cement Works



Fig.1. Paved Road

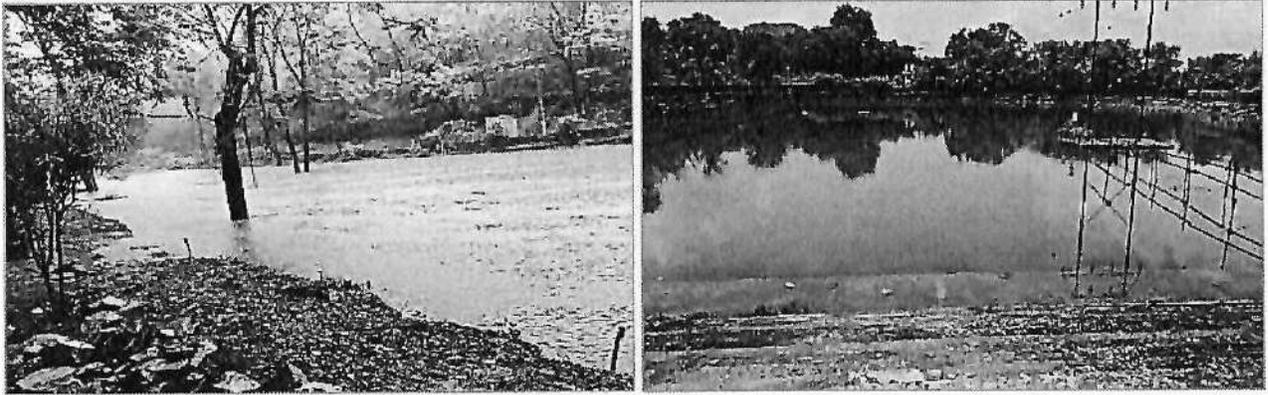


Fig.2. Sweeping Machine

ULTRATECH CEMENT LIMITEDUnit: Dalla Cement Works

Closed conveyers for transportation of materials

**Fig.1. Closed Belt Conveyor****Fig.2. Closed Belt Conveyor**

ULTRATECH CEMENT LIMITEDUnit: Dalla Cement Works

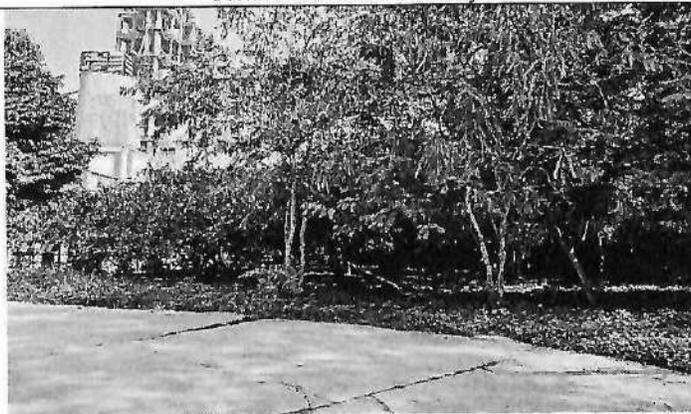
Rainwater harvesting structure constructed in plant and colony.

ULTRATECH CEMENT LIMITEDUnit: Dalla Cement Works

Pic.1. Plantation in Colony



Pic.2. Plantation in Colony



Pic.3. Plantation in Plant



Pic.4. Plantation in Plant

Green belt development in Colony & Plant

ULTRATECH CEMENT LIMITED**Unit: Dalla Cement Works**

Information for public regarding Environmental Clearance through the advertisement in two newspapers (Hindustan and Times of India) dated 03.04.2021.

THE TIMES OF INDIA
SATURDAY, APRIL 3, 2021

PUBLIC NOTICE

Date: 01.04.2021

It is informed to all that the project "Proposed Expansion of Integrated Cement Plant- Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) of M/s UltraTech Cement Limited (Unit - Dalla Cement Works)" located at Village: Dalla (Kota), Tehsil: Obra (erstwhile- Robertsganj), District: Sonbhadra (Uttar Pradesh) has been accorded Environmental Clearance by the Ministry of Environment Forest and Climate Change, Govt. of India New Delhi vide their letter no.: J-11011/560/2007-IA, II (I) dated 30.03.2021. Copy of the above Environmental clearance letter is available with the office of Uttar Pradesh Pollution Control Board, Lucknow and may also be seen at the website of Ministry of Environment Forest and Climate Change, Govt. of India New Delhi <https://parivesh.nic.in>.

**M/s. UltraTech Cement Limited
(Unit: Dalla Cement Works)**

हिन्दुस्तान वाराणसी • शनिवार • 03 अप्रैल 2021

सार्वजनिक सूचना

दिनांक: 01.04.2021

सर्व साधारण को सूचित किया जाता है कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली के पत्र संख्या J-11011/560/2007-IA,II(I) दिनांक 30.03.2021 के द्वारा मैसर्स अल्ट्राटेक सीमेंट लिमिटेड (इकाई डाला सीमेंट वर्क्स) ग्राम डाला (कोटा), तहसील ओबरा (पूर्व में राबर्ट्सगंज), जिला सोनभद्र (उत्तर प्रदेश) के एकीकृत सीमेंट संयंत्र का प्रस्तावित विस्तार-विलकर (2.0 से 3.5 मिलियन टन प्रतिवर्ष), सीमेंट (0.5 से 3.5 मिलियन टन प्रतिवर्ष), कंस्ट्रिक्ट फाबर प्लांट (27 से 30 मेगावॉट) तथा 13 मेगावॉट उच्च-दाब-एच.एस. की स्थापना हेतु पर्यावरणीय स्वीकृति प्रदान कि गई है। उपरोक्त पर्यावरणीय स्वीकृति पत्र की प्रति उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, कार्यालय- लखनऊ में जन साधारण के लिए उपलब्ध है तथा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की वेब साइट <https://parivesh.nic.in> पर भी देखी जा सकती है।

मैसर्स अल्ट्राटेक सीमेंट लिमिटेड
(इकाई डाला सीमेंट वर्क्स)

Annexure-7

Ambient Air Quality Monitoring																															
24 Hourly AAQ Monitoring Data with Locations (In µg/m ³)																															
Location 1 (Near Main Gate)															Location 2 (Near CPP)																
Location 3 (Near Security Tower)															Location 4 (Near Estate Office)																
PM 2.5			PM 10			SO ₂			NO _x			CO			PM 2.5			PM 10			SO ₂			NO _x			CO				
Std Limit	60 µg/m ³			100 µg/m ³			80 µg/m ³			80 µg/m ³			2 mg/m ³			Std Limit	60 µg/m ³			100 µg/m ³			80 µg/m ³			80 µg/m ³			2 mg/m ³		
Month	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	
Apr-25	25.32	42.21	35.45	44.3	72.39	58.75	6.15	12.96	9.73	16.46	32.8	23.96	0.53	0.79	0.68	Apr-25	22.69	41.85	33.76	43.63	70.24	57.77	9.46	15.5	13.19	14.96	28.09	21.88	0.54	0.76	0.66
May-25	23.9	45.3	34.91	42.8	76.7	61.19	6.9	14.3	10.54	14.2	34.60	22.78	0.52	0.82	0.67	May-25	26.2	43.1	34.97	45.4	73.40	59.29	6.40	12.7	9.94	13.2	28.2	20.97	0.52	0.78	0.64
Jun-25	30.8	49.7	39.21	53.5	79.3	65.35	7.1	13.4	9.59	18.70	31	24.54	0.57	0.8	0.7	Jun-25	27.30	46.5	37.19	48.20	76.6	62.24	8.4	15.9	11.54	12.6	25.10	18.15	0.53	0.75	0.65
Jul-25	25.4	36.5	30.8	46.8	72.5	55.53	6.1	13.5	9.75	15.7	29.9	21.34	0.53	0.69	0.6	Jul-25	22.8	36.70	31.08	41.6	70.3	54.11	5.6	14.3	10.02	10.5	31.5	20.52	0.51	0.65	0.60
Aug-25	18.3	30.8	23.98	41.5	65.1	52.41	4.40	10.8	7.79	12.6	25.5	18.83	0.53	0.62	0.56	Aug-25	16.2	33.9	21.81	38.5	62.7	50.55	5.1	12.1	8.61	10.2	22.60	16.71	0.52	0.59	0.55
Sep-25	20.5	34.7	27.2	43.9	68.3	56.64	4.70	11.7	8.01	13.80	27.1	19.95	0.52	0.65	0.58	Sep-25	19.10	31.30	25.2	41.8	65.2	53.64	5.40	13.5	8.44	12.5	24.9	17.7	0.55	0.69	0.61
Location 3 (Near Security Tower)															Location 4 (Near Estate Office)																
PM 2.5			PM 10			SO ₂			NO _x			CO			PM 2.5			PM 10			SO ₂			NO _x			CO				
STD Limit	60 µg/m ³			100 µg/m ³			80 µg/m ³			80 µg/m ³			2 mg/m ³			Std Limit	60 µg/m ³			100 µg/m ³			80 µg/m ³			80 µg/m ³			2 mg/m ³		
Month	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	
Apr-25	18.41	35.15	26.70	35.7	66.84	51.78	5.92	10.08	8.78	17.45	26.97	22.32	0.52	0.75	0.63	Apr-25	17.96	33.74	25.33	33.17	60.98	46.88	4.64	9.4	7.21	14.45	21.06	17.71	0.53	0.71	0.63
May-25	20.5	40.3	29.36	42.2	65.7	55.25	5.7	11.8	9.11	14.9	25.90	20.39	0.51	0.7	0.62	May-25	18.3	39.4	26.88	40.30	61.4	50.3	6.5	11.8	8.94	13.5	23.7	19.06	0.52	0.67	0.59
Jun-25	22.7	40.8	32.28	44.8	65.70	53.4	5.3	11.8	8.53	11.6	22.1	17.31	0.51	0.68	0.59	Jun-25	22.6	39.8	29.4	41.2	64.4	51.79	4.3	8.4	6.28	12.5	19.7	16.1	0.52	0.61	0.56
Jul-25	18.6	33.4	27.01	37.9	60.3	47.4	5.30	10.80	7.96	9.4	20.6	15.08	0.51	0.57	0.54	Jul-25	17.4	31.1	24.46	37.1	58.2	45.74	4.5	8.6	6.66	8.8	18.7	13.41	0.51	0.55	0.53
Aug-25	13.3	28.5	19.2	35.3	57.90	44.74	3.3	7.4	5.18	8.9	18.7	13.76	0.51	0.54	0.52	Aug-25	11.8	25.10	17.73	32.10	52.7	40.59	3.1	6.7	4.68	9.5	15.5	12.6	BDL	BDL	BDL
Sep-25	16.2	28.7	22.64	38.6	61.5	50.18	4.7	9.1	7.01	9.7	20.6	15.44	0.53	0.57	0.55	Sep-25	13.3	24.2	19.19	34	54.1	44.16	5.1	8.5	6.89	10.9	18.3	14.89	0.52	0.54	0.53

ULTRATECH CEMENT LIMITED**Dalla Cement Works**

The water level and Quality monitoring data of Pre- Monsoon, Monsoon.

Ground Water Level Monitoring Report				
S. No.	Name of Locations	Type of well (Open well / Bore well)	Water Level (in meter)	
			Pre-Monsoon (May-25)	Post-Monsoon (October-2025)
1.	Near Wagon Tippler	Piezo well	10.75	6.7
2.	Near Julgul Mine Office	Piezo well	7.80	1.7
3.	Bagga Nalla	Piezo well	9.91	6.0
4.	Village - Telgurwa	Open well	13.00	4.1
5.	Village - Salai Banwa	Open well	7.00	2.1
6.	Village - Paraspani	Open well	5.90	1.9
7.	Village - Chopan	Open well	14.90	10.2
8.	Near CPP	Piezo well	10.15	6.0

S. No.	Parameters	Units	Name of Locations & observed value- Pre - Monsoon				
			Village Obra	Village- Salai Banwa	Village - Telgurwa	Village - Paraspani	Village - Chopan
1	pH	-	7.73	7.65	7.71	7.65	7.81
2	Colour	Hazen	BDL	BDL	BDL	BDL	BDL
3	Turbidity	NTU	BDL	BDL	BDL	BDL	BDL
4	Conductivity	$\mu\text{S}/\text{cm}$	667.0	786.0	976.0	584.0	815.0
5	Odour	-	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable
6	Taste	-	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable
7	Total Hardness As CaCO ₃	mg/l	249.0	304.0	376.0	151.0	341.0
8	Alkalinity	mg/l	209.0	351.0	366.0	166.8	274.1
9	Chloride as Cl	mg/l	74.02	66.56	136.94	93.16	61.64
10	Total Dissolved Solids	mg/l	402.0	519.0	641.0	382.0	565.0
11	Fluoride as F	mg/l	0.29	0.46	0.55	0.57	0.79
12	Iron as Fe	mg/l	0.62	0.27	0.51	0.77	0.24
13	Zink as Zn	mg/l	BDL	BDL	BDL	BDL	BDL
14	Copper as Cu	mg/l	BDL	BDL	BDL	BDL	BDL
15	Total Coliform	MPN/10 Oml	Absent	Absent	Absent	Absent	Absent

S. No.	Parameters	Units	Name of Locations & observed value- Post-Monsoon				
			Village Obra	Village- Salai Banwa	Village - Telgurwa	Village - Paraspani	Village - Chopan
1	pH	-	7.36	7.46	7.61	7.47	7.52
2	Colour	Hazen	BDL	BDL	BDL	BDL	BDL
3	Turbidity	NTU	BDL	BDL	BDL	BDL	BDL
4	Conductivity	$\mu\text{S}/\text{cm}$	787.0	783.0	972.0	579.0	817.0
5	Odour	-	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable
6	Taste	-	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable
7	Total Hardness As CaCO ₃	mg/l	250.0	301.0	371.0	148.0	342.0
8	Alkalinity	mg/l	215.0	348.0	360.0	178.0	276.0
9	Chloride as Cl	mg/l	75.10	64.9	33.59	91.34	61.90
10	Total Dissolved Solids	mg/l	399.0	516.0	649.0	376.0	576.0
11	Fluoride as F	mg/l	0.26	0.46	0.54	0.54	0.77
12	Iron as Fe	mg/l	0.59	0.23	0.51	0.76	0.20
13	Zink as Zn	mg/l	BDL	BDL	BDL	BDL	BDL
14	Copper as Cu	mg/l	BDL	BDL	BDL	BDL	BDL
15	Total Coliform	MPN/10 Oml	Absent	Absent	Absent	Absent	Absent

ULTRATECH CEMENT LIMITED
Dalla Cement Works

Ambient Noise Level Monitoring								
	Location 1 Near Main Gate		Location 2 Near CPP		Location 3 Security Tower (Nr Pit)		Location 4 Near Estate Office	
	Day time	Night Time	Day time	Night Time	Day time	Night Time	Day time	Night Time
Prescribed Limits dB (A) Leq	75	70	75	70	75	70	75	70
Apr-25	60.8	51.5	65.4	63.7	54.6	50.4	48.5	40.3
May-25	57.6	50.9	67.8	62.4	52.7	48.3	51.6	42.4
Jun-25	59.4	53.3	69.2	64.5	54.9	50.8	49.5	43.9
Jul-25	61.6	54.4	71.6	65.1	55.4	51.6	52.3	44.2
Aug-25	59.4	52.7	67.9	63.3	53.7	48.2	50.3	41.8
Sep-25	64.6	55.3	65.1	57.9	53.4	47.8	49.7	43.2
Minimum	57.6	50.9	65.1	57.9	52.7	47.8	48.5	40.3
Maximum	64.6	55.3	71.6	65.1	55.4	51.6	52.3	44.2

13.03.2026 Dynamic List Display

DALLA CEMENT WORKS

01-02-2026 TO 28-02-2026

Weighment slip uploa	Wt. Slip Number	SUPPLIER NAME	Truck/Wagon Number	GRNETWT
22.02.2026	2401102714	BHUMI GREEN ENERGY ENVIROCARE LLP	UP51BT4971	44.140
06.02.2026	2401101343	BHUMI GREEN ENERGY ENVIROCARE LLP	UP52T9821	43.110
12.02.2026	2401101806	BHUMI GREEN ENERGY ENVIROCARE LLP	BR03GB9988	43.080
27.02.2026	2401103287	BHUMI GREEN ENERGY ENVIROCARE LLP	BR01GM8196	43.040
01.02.2026	2401101004	BHUMI GREEN ENERGY ENVIROCARE LLP	HR58E2601	43.000
17.02.2026	2401102231	BHUMI GREEN ENERGY ENVIROCARE LLP	UP41AT8553	42.990
12.02.2026	2401101797	BHUMI GREEN ENERGY ENVIROCARE LLP	UP32XN4460	42.820
05.02.2026	2401101311	BHUMI GREEN ENERGY ENVIROCARE LLP	UP14HT6435	42.700
06.02.2026	2401101345	BHUMI GREEN ENERGY ENVIROCARE LLP	UP41AT5004	42.580
11.02.2026	2401101755	BHUMI GREEN ENERGY ENVIROCARE LLP	BR24GD3038	42.490
27.02.2026	2401103286	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ21GD7292	42.330
17.02.2026	2401102230	BHUMI GREEN ENERGY ENVIROCARE LLP	UP52T9821	42.250
17.02.2026	2401102191	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ32GD8909	42.130
03.02.2026	2401101170	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ52GA8127	42.080
14.02.2026	2401102072	BHUMI GREEN ENERGY ENVIROCARE LLP	UP70LT6709	42.080
20.02.2026	2401102541	BHUMI GREEN ENERGY ENVIROCARE LLP	UP32XN4460	41.990
05.02.2026	2401101323	BHUMI GREEN ENERGY ENVIROCARE LLP	BR03GB9988	41.910
26.02.2026	2401103157	BHUMI GREEN ENERGY ENVIROCARE LLP	HR58E2601	41.850
05.02.2026	2401101342	BHUMI GREEN ENERGY ENVIROCARE LLP	UP41AT8553	41.770
12.02.2026	2401101910	BHUMI GREEN ENERGY ENVIROCARE LLP	UP95T4322	41.650
02.02.2026	2401101081	BHUMI GREEN ENERGY ENVIROCARE LLP	UP41AT9718	41.640
11.02.2026	2401101756	BHUMI GREEN ENERGY ENVIROCARE LLP	BR03GC1626	41.610
12.02.2026	2401101807	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ21GD7770	41.610
08.02.2026	2401101646	BHUMI GREEN ENERGY ENVIROCARE LLP	UP79AT6147	41.600
22.02.2026	2401102664	BHUMI GREEN ENERGY ENVIROCARE LLP	UP95T4322	41.600
16.02.2026	2401102227	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ09GE5858	41.530
02.02.2026	2401101051	BHUMI GREEN ENERGY ENVIROCARE LLP	UP70LT6709	41.430
19.02.2026	2401102401	BHUMI GREEN ENERGY ENVIROCARE LLP	UP52AT4237	41.400
26.02.2026	2401103155	BHUMI GREEN ENERGY ENVIROCARE LLP	UP38T4195	41.390
05.02.2026	2401101349	BHUMI GREEN ENERGY ENVIROCARE LLP	UP52AT4237	41.370
17.02.2026	2401102312	BHUMI GREEN ENERGY ENVIROCARE LLP	UP32RN1203	41.350
11.02.2026	2401101795	BHUMI GREEN ENERGY ENVIROCARE LLP	UP79AT5718	41.340
02.02.2026	2401101075	BHUMI GREEN ENERGY ENVIROCARE LLP	UP71AT9787	41.300
22.02.2026	2401102651	BHUMI GREEN ENERGY ENVIROCARE LLP	BR24GD3038	41.260
02.02.2026	2401101068	BHUMI GREEN ENERGY ENVIROCARE LLP	BR03GC1626	41.160
12.02.2026	2401101817	BHUMI GREEN ENERGY ENVIROCARE LLP	UP38T4195	41.130
18.02.2026	2401102321	BHUMI GREEN ENERGY ENVIROCARE LLP	UP32XN3191	41.130
02.02.2026	2401101018	BHUMI GREEN ENERGY ENVIROCARE LLP	UP79AT9495	41.110
07.02.2026	2401101511	BHUMI GREEN ENERGY ENVIROCARE LLP	UP11AT9012	41.100
16.02.2026	2401102225	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ05GB9119	41.060
02.02.2026	2401101067	BHUMI GREEN ENERGY ENVIROCARE LLP	BR24GD3038	40.980
19.02.2026	2401102409	NAYARA ENTERPRISES	BR28GB5769	40.860
06.02.2026	2401101347	BHUMI GREEN ENERGY ENVIROCARE LLP	UP41AT9198	40.850
16.02.2026	2401102193	BHUMI GREEN ENERGY ENVIROCARE LLP	BR28GB2180	40.840
20.02.2026	2401102569	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ06GD1993	40.810
28.02.2026	2401103330	BHUMI GREEN ENERGY ENVIROCARE LLP	BR03GB9772	40.770
09.02.2026	2401101718	BHUMI GREEN ENERGY ENVIROCARE LLP	UP41AT6065	40.750
17.02.2026	2401102297	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ09GC0120	40.750
17.02.2026	2401102296	BHUMI GREEN ENERGY ENVIROCARE LLP	UP50DT9526	40.560
18.02.2026	2401102385	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ09GD1332	40.560
20.02.2026	2401102485	BHUMI GREEN ENERGY ENVIROCARE LLP	UP11AT9012	40.530
04.02.2026	2401101246	BHUMI GREEN ENERGY ENVIROCARE LLP	UP70NT3716	40.420
08.02.2026	2401101634	BHUMI GREEN ENERGY ENVIROCARE LLP	UP75BT8746	40.390
20.02.2026	2401102560	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ07GG6078	40.360
06.02.2026	2401101355	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ21GD7292	40.320
12.02.2026	2401101993	BHUMI GREEN ENERGY ENVIROCARE LLP	BR44GA6637	40.260
22.02.2026	2401102735	BHUMI GREEN ENERGY ENVIROCARE LLP	BR24GD2852	40.210
26.02.2026	2401103149	BHUMI GREEN ENERGY ENVIROCARE LLP	UP63AT4561	40.160
03.02.2026	2401101211	BHUMI GREEN ENERGY ENVIROCARE LLP	UP32XN4460	40.140
14.02.2026	2401102065	BHUMI GREEN ENERGY ENVIROCARE LLP	UP63AT4561	40.120
12.02.2026	2401101916	BHUMI GREEN ENERGY ENVIROCARE LLP	UP71AT9787	40.100
13.02.2026	2401102053	BHUMI GREEN ENERGY ENVIROCARE LLP	UP92T9631	40.080
13.02.2026	2401101919	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ21GD7294	39.930
03.02.2026	2401101202	BHUMI GREEN ENERGY ENVIROCARE LLP	UP95T4322	39.780
08.02.2026	2401101623	BHUMI GREEN ENERGY ENVIROCARE LLP	UP32RN1203	39.590
21.02.2026	2401102564	NAYARA ENTERPRISES	BR28GB0161	39.550
16.02.2026	2401102239	BHUMI GREEN ENERGY ENVIROCARE LLP	HR58E1642	39.530
02.02.2026	2401101070	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ09GC9042	39.470

22.02.2026	2401102652	BHUMI GREEN ENERGY ENVIROCARE LLP	BR03GC1626	39.280
02.02.2026	2401101089	BHUMI GREEN ENERGY ENVIROCARE LLP	UP92T9631	39.220
19.02.2026	2401102384	NAYARA ENTERPRISES	BR03GB9519	39.220
06.02.2026	2401101352	BHUMI GREEN ENERGY ENVIROCARE LLP	BR01GM8196	38.870
19.02.2026	2401102411	NAYARA ENTERPRISES	BR28GB4205	38.830
20.02.2026	2401102570	BHUMI GREEN ENERGY ENVIROCARE LLP	BR01PT5718	38.540
26.02.2026	2401103185	BHUMI GREEN ENERGY ENVIROCARE LLP	UP78JN7158	38.380
23.02.2026	2401102713	BHUMI GREEN ENERGY ENVIROCARE LLP	UP36T9271	38.300
01.02.2026	2401100975	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ21GD7765	38.270
21.02.2026	2401102619	BHUMI GREEN ENERGY ENVIROCARE LLP	PB13BE1187	38.130
28.02.2026	2401103359	BHUMI GREEN ENERGY ENVIROCARE LLP	BR28GB0963	38.120
15.02.2026	2401102166	BHUMI GREEN ENERGY ENVIROCARE LLP	UP33CT6556	38.090
18.02.2026	2401102377	BHUMI GREEN ENERGY ENVIROCARE LLP	UP79AT9297	37.940
18.02.2026	2401102305	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ21GD7765	37.930
13.02.2026	2401101920	BHUMI GREEN ENERGY ENVIROCARE LLP	UP41BT5586	37.870
26.02.2026	2401103152	BHUMI GREEN ENERGY ENVIROCARE LLP	BR44GA6637	37.840
06.02.2026	2401101353	BHUMI GREEN ENERGY ENVIROCARE LLP	UP32KN0886	37.650
14.02.2026	2401101999	BHUMI GREEN ENERGY ENVIROCARE LLP	UP50CT2713	37.490
20.02.2026	2401102493	BHUMI GREEN ENERGY ENVIROCARE LLP	UP79AT9495	37.380
21.02.2026	2401102551	BHUMI GREEN ENERGY ENVIROCARE LLP	BR03GB9988	37.370
28.02.2026	2401103356	BHUMI GREEN ENERGY ENVIROCARE LLP	UP41AT3892	37.270
12.02.2026	2401101899	BHUMI GREEN ENERGY ENVIROCARE LLP	UP70GT2214	37.190
20.02.2026	2401102486	BHUMI GREEN ENERGY ENVIROCARE LLP	UP41BT7770	37.160
16.02.2026	2401102192	BHUMI GREEN ENERGY ENVIROCARE LLP	UP50BT8863	37.020
03.02.2026	2401101180	GLOBAL CARE AND WASTE SOLUTION	BR02GC6623	36.920
12.02.2026	2401102015	BHUMI GREEN ENERGY ENVIROCARE LLP	JH14L5091	36.880
24.02.2026	2401102976	NAYARA ENTERPRISES	BR28GB0161	36.690
21.02.2026	2401102553	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ21GD7770	36.650
08.02.2026	2401101603	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ21GD7765	36.560
09.02.2026	2401101717	BHUMI GREEN ENERGY ENVIROCARE LLP	UP53ET0101	36.410
02.02.2026	2401101019	BHUMI GREEN ENERGY ENVIROCARE LLP	UP41BT7770	36.220
11.02.2026	2401101796	BHUMI GREEN ENERGY ENVIROCARE LLP	BR28GB3170	36.150
22.02.2026	2401102644	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ14GG3875	36.130
04.02.2026	2401101242	BHUMI GREEN ENERGY ENVIROCARE LLP	UP50CT2713	36.000
01.02.2026	2401100954	BHUMI GREEN ENERGY ENVIROCARE LLP	UP53ET8625	35.800
21.02.2026	2401102580	BHUMI GREEN ENERGY ENVIROCARE LLP	UP53ET8625	35.780
18.02.2026	2401102382	BHUMI GREEN ENERGY ENVIROCARE LLP	UP41BT7707	35.580
15.02.2026	2401102171	BHUMI GREEN ENERGY ENVIROCARE LLP	UP42CT1259	35.220
18.02.2026	2401102372	BHUMI GREEN ENERGY ENVIROCARE LLP	UP32UN0611	35.170
26.02.2026	2401103175	BHUMI GREEN ENERGY ENVIROCARE LLP	CG30F4266	35.160
12.02.2026	2401102013	BHUMI GREEN ENERGY ENVIROCARE LLP	CG15ED5091	35.120
09.02.2026	2401101715	NAYARA ENTERPRISES	UP64CT1310	35.040
01.02.2026	2401100955	BHUMI GREEN ENERGY ENVIROCARE LLP	UP53ET0101	35.010
04.02.2026	2401101249	GLOBAL CARE AND WASTE SOLUTION	BR02GD7983	35.000
14.02.2026	2401102061	BHUMI GREEN ENERGY ENVIROCARE LLP	CG15DX3299	34.720
19.02.2026	2401102080	BHUMI GREEN ENERGY ENVIROCARE LLP	BR28GA9840	34.720
22.02.2026	2401102646	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ14GG3185	34.720
09.02.2026	2401101716	BHUMI GREEN ENERGY ENVIROCARE LLP	UP53ET8625	34.560
19.02.2026	2401102432	BHUMI GREEN ENERGY ENVIROCARE LLP	UP71BT1651	34.430
13.02.2026	2401101928	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ25GA3375	34.330
17.02.2026	2401102276	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ07GC3930	34.190
18.02.2026	2401102335	BHUMI GREEN ENERGY ENVIROCARE LLP	UP32UN0610	34.180
21.02.2026	2401102579	BHUMI GREEN ENERGY ENVIROCARE LLP	UP53ET0101	34.110
17.02.2026	2401102323	BHUMI GREEN ENERGY ENVIROCARE LLP	UP70KT7683	33.940
28.02.2026	2401103340	BHUMI GREEN ENERGY ENVIROCARE LLP	UP79AT9396	33.780
01.02.2026	2401101015	BHUMI GREEN ENERGY ENVIROCARE LLP	UP32MN7576	33.760
12.02.2026	2401102014	BHUMI GREEN ENERGY ENVIROCARE LLP	UP65PT5091	33.680
02.02.2026	2401101071	ECOSTAN INFRA PVT. LTD.	BR02GA6114	33.620
21.02.2026	2401102562	BHUMI GREEN ENERGY ENVIROCARE LLP	UP32KN0886	33.600
14.02.2026	2401102049	NAYARA ENTERPRISES	UP64CT1310	33.400
04.02.2026	2401101239	BHUMI GREEN ENERGY ENVIROCARE LLP	BR24GD2869	33.340
05.02.2026	2401101290	BHUMI GREEN ENERGY ENVIROCARE LLP	RJ52GA0814	33.180
28.02.2026	2401103360	BHUMI GREEN ENERGY ENVIROCARE LLP	UP79AT8199	32.240
02.02.2026	2401101025	ECOSTAN INFRA PVT. LTD.	UP67AT2181	32.130
15.02.2026	2401102174	BHUMI GREEN ENERGY ENVIROCARE LLP	UP44BT2595	32.050
16.02.2026	2401102245	NAYARA ENTERPRISES	BR28GB0161	32.030
12.02.2026	2401101876	BHUMI GREEN ENERGY ENVIROCARE LLP	UP71BT1651	31.920
17.02.2026	2401102275	ECOSTAN INFRA PVT. LTD.	BR02GB2417	31.860
03.02.2026	2401101106	BHUMI GREEN ENERGY ENVIROCARE LLP	HR56C9323	31.730
13.02.2026	2401101917	ECOSTAN INFRA PVT. LTD.	UP67AT2181	31.350
22.02.2026	2401102645	BHUMI GREEN ENERGY ENVIROCARE LLP	JH09AN7142	31.110
15.02.2026	2401102058	GLOBAL CARE AND WASTE SOLUTION	JH14M9229	31.080
09.02.2026	2401101704	BHUMI GREEN ENERGY ENVIROCARE LLP	JH16E7019	30.580
14.02.2026	2401102154	BHUMI GREEN ENERGY ENVIROCARE LLP	UP32KN0886	30.520

05.02.2026	2401101339	GLOBAL CARE AND WASTE SOLUTION	UP64AT5207	30.500
08.02.2026	2401101652	BHUMI GREEN ENERGY ENVIROCARE LLP	UP64AT4067	30.490
13.02.2026	2401102045	GLOBAL CARE AND WASTE SOLUTION	UP64CT2667	30.470
09.02.2026	2401101703	BHUMI GREEN ENERGY ENVIROCARE LLP	JH02AJ6272	30.430
20.02.2026	2401102620	BHUMI GREEN ENERGY ENVIROCARE LLP	JH03AN5130	30.410
15.02.2026	2401102102	GLOBAL CARE AND WASTE SOLUTION	UP64AT4092	30.300
15.02.2026	2401102163	GLOBAL CARE AND WASTE SOLUTION	BR24GB8081	30.140
15.02.2026	2401102172	GLOBAL CARE AND WASTE SOLUTION	UP64AT4032	29.880
11.02.2026	2401101782	GLOBAL CARE AND WASTE SOLUTION	UP64AT8888	29.350
05.02.2026	2401101335	GLOBAL CARE AND WASTE SOLUTION	JH14M9229	29.340
20.02.2026	2401102483	BHUMI GREEN ENERGY ENVIROCARE LLP	UP41AT3892	29.280
15.02.2026	2401102189	BHUMI GREEN ENERGY ENVIROCARE LLP	UP14HT6435	28.950
11.02.2026	2401101753	GLOBAL CARE AND WASTE SOLUTION	CG15DK9868	28.860
06.02.2026	2401101359	GLOBAL CARE AND WASTE SOLUTION	CG15AC6293	28.730
15.02.2026	2401102165	NAYARA ENTERPRISES	UP65HT0408	28.720
11.02.2026	2401101799	NAYARA ENTERPRISES	CG04PH0564	28.680
05.02.2026	2401101341	BHUMI GREEN ENERGY ENVIROCARE LLP	UP41AT3892	27.850
12.02.2026	2401101981	NAYARA ENTERPRISES	BR28GB0161	27.230
16.02.2026	2401102320	CITADEL ISWM PROJECT SINGRAULI PVT	UP64AT4142	26.210
12.02.2026	2401101866	NAYARA ENTERPRISES	BR28GB0160	25.640
13.02.2026	2401101854	GLOBAL CARE AND WASTE SOLUTION	CG15AC3990	25.210
15.02.2026	2401102103	GLOBAL CARE AND WASTE SOLUTION	UP65CT2245	24.960
14.02.2026	2401102020	CITADEL ISWM PROJECT SINGRAULI PVT	UP64AT4142	24.480
05.02.2026	2401101346	GLOBAL CARE AND WASTE SOLUTION	CG04LM0338	24.250
11.02.2026	2401101853	BHUMI GREEN ENERGY ENVIROCARE LLP	JH19A8708	23.870
08.02.2026	2401101655	KALIKA RECYCLOVATIONS PRIVATE LIMIT	WB33E5169	23.210
11.02.2026	2401101851	BHUMI GREEN ENERGY ENVIROCARE LLP	JH02AH0912	22.760
03.02.2026	2401101105	BHUMI GREEN ENERGY ENVIROCARE LLP	HR62A9913	22.610
07.02.2026	2401101534	KALIKA RECYCLOVATIONS PRIVATE LIMIT	UP54T9862	20.310
21.02.2026	2401102660	SANGAM MEDISERVE PRIVATE LIMITED	UP70FT0020	13.700
03.02.2026	2401101128	HINDALCO INDUSTRIES LIMITED	UP64AT4919	12.430
10.02.2026	2401101769	HINDALCO INDUSTRIES LIMITED	UP64AT4919	12.410
10.02.2026	2401101771	HINDALCO INDUSTRIES LIMITED	UP64AT6902	11.830
03.02.2026	2401101125	HINDALCO INDUSTRIES LIMITED	UP64AT4823	11.480
28.02.2026	2401103332	HIMALAYA WELLNESS COMPANY	WB23M1852	11.180
21.02.2026	2401102529	HINDALCO INDUSTRIES LIMITED	UP64AT4823	10.970
02.02.2026	2401101061	NIZAMUDDIN & SONS	UP64T2425	10.940
21.02.2026	2401102667	HINDALCO INDUSTRIES LIMITED	UP64AT6902	10.930
27.02.2026	2401103204	HINDALCO INDUSTRIES LIMITED	UP64AT4919	10.500
27.02.2026	2401103205	HINDALCO INDUSTRIES LIMITED	UP64AT6902	10.300
28.02.2026	2401103371	SANGAM MEDISERVE PRIVATE LIMITED	UP70ET2000	10.300
13.02.2026	2401101956	HINDALCO INDUSTRIES LIMITED	UP64AT6902	10.050
21.02.2026	2401102668	HINDALCO INDUSTRIES LIMITED	UP64AT3360	9.820
23.02.2026	2401102801	HINDALCO INDUSTRIES LIMITED	CG04PH0563	9.690
25.02.2026	2401103104	GRASIM INDUSTRIES LTD	UP50DT6880	9.140
27.02.2026	2401103229	GRASIM INDUSTRIES LTD	UP50DT6880	8.730
20.02.2026	2401102581	NANDANI ENTERPRISES	UP84AT5736	8.470
06.02.2026	2401101381	NANDANI ENTERPRISES	UP84AT8597	8.350
23.02.2026	2401102845	NANDANI ENTERPRISES	UP84AT8597	8.300
14.02.2026	2401102066	NANDANI ENTERPRISES	UP84BT5332	8.270
03.02.2026	2401101207	NANDANI ENTERPRISES	UP84BT0261	8.250
27.02.2026	2401103288	NANDANI ENTERPRISES	UP84AT3258	8.230
08.02.2026	2401101595	NANDANI ENTERPRISES	UP74AT1189	8.220
25.02.2026	2401103061	NANDANI ENTERPRISES	UP84AT3431	8.160
22.02.2026	2401102762	NANDANI ENTERPRISES	UP84BT5332	8.080
21.02.2026	2401102683	NANDANI ENTERPRISES	UP84BT0261	8.030
26.02.2026	2401103208	NANDANI ENTERPRISES	UP82AT7415	8.010
13.02.2026	2401102048	NANDANI ENTERPRISES	UP84BT0261	7.970
07.02.2026	2401101550	NANDANI ENTERPRISES	UP82AT7415	7.930
25.02.2026	2401103060	NANDANI ENTERPRISES	UP82AT4993	7.860
04.02.2026	2401101241	NANDANI ENTERPRISES	UP84AT2675	7.800
18.02.2026	2401102459	NANDANI ENTERPRISES	UP84AT3258	7.780
10.02.2026	2401101790	NANDANI ENTERPRISES	UP84AT3258	7.680
26.02.2026	2401103209	NANDANI ENTERPRISES	UP84BT1588	7.580
19.02.2026	2401102487	DHARTIE FIRST CYCLE PRIVATE LIMITED	UP72AT5228	6.460
06.02.2026	2401101477	GRASIM INDUSTRIES LIMITED	UP64AT4919	4.740
21.02.2026	2401102730	GRASIM INDUSTRIES LIMITED	UP64AT4919	4.600
10.02.2026	2401101843	NTPC LIMITED	MP66H1143	3.810
03.02.2026	2401101161	NTPC LIMITED	MP66H1143	3.230
*				6,572.820

UltraTech Cement Limited Unit Dalla Cement Works

Date	Line 01 Coal Consumption	Line 02 Coal Consumption	AFR consumption
01-02-2026	174	485	87.4
02-02-2026	223	525	87.1
03-02-2026	193	406	85.4
04-02-2026	193	583	161.4
05-02-2026	207	476	102.4
06-02-2026	204	577	223.6
07-02-2026	212	580	205.6
08-02-2026	240	576	240.4
09-02-2026	233	555	96.1
10-02-2026	240	521	91.4
11-02-2026	266	588	190.0
12-02-2026	265	594	244.7
13-02-2026	276	559	211.5
14-02-2026	288	513	241.0
15-02-2026	283	639	215.1
16-02-2026	288	623	231.5
17-02-2026	287	501	246.2
18-02-2026	288	554	246.6
19-02-2026	291	579	271.9
20-02-2026	245	591	293.6
21-02-2026	287	592	242.7
22-02-2026	288	563	200.8
23-02-2026	286	601	199.2
24-02-2026	293	593	216.2
25-02-2026	274	535	187.9
26-02-2026	278	558	250.5
27-02-2026	327	555	275.6
28-02-2026	128	574	262.9
	7058	15596	
Total		22654	5609



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:- G0231/अल्ट्राटेक/सीमेन्ट/ओ०/2026

Ref.No.:

दिनांक:- 23/03/2026

Date:

सेवा में,

मेसर्स अल्ट्राटेक सीमेन्ट लि०
(यूनिट: डाला सीमेन्ट वर्क्स),
डाला,
सोनभद्र।

विषय:- Refused Derived Fuel का मानकों के अनुरूप परिवहन, भण्डारण व प्रसंस्करण किये जाने के सम्बन्ध में।

महोदय,

आप अवगत ही हैं कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या- 672/2025 सूर्य प्रकाश मिश्रा बनाम अल्ट्रा टेक सीमेन्ट डाला यूनिट एवं अन्य में पारित आदेश दिनांक-06.01.2026 के अनुपालन में आपकी इकाई मेसर्स अल्ट्राटेक सीमेन्ट लि० (यूनिट: डाला सीमेन्ट वर्क्स), डाला, सोनभद्र का निरीक्षण इस कार्यालय के प्राधिकारियों द्वारा दिनांक-12.03.2026 को किया गया। निरीक्षण के समय पाया गया कि आपकी इकाई में सीमेन्ट उत्पादन प्रक्रिया के दौरान इकाई में स्थापित प्रदूषण नियंत्रण व्यवस्थायें सुचारु रूप से संचालित पायी गयी। यद्यपि इकाई में प्रयुक्त होने वाले Refused Derived Fuel का भण्डारण, प्रसंस्करण तथा रख-रखाव भी उचित प्रकार से होता हुआ पाया गया, तथापि RDF के परिवहन के समय नगर निगमों/स्थानीय निकायों द्वारा RDF के साथ यदा-कदा Wet/Unsegregated MSW प्रेषित किये जाने के कारण परिवहन मार्ग/इकाई परिसर में दुर्गन्ध व्याप्त होना संभावित है।

अतः उपरोक्त के परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि Refused Derived Fuel (RDF) i.e. Plastic Waste का परिवहन, भण्डारण व प्रसंस्करण केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी "Guide Line for Co-processing of Plastic Waste in Cement Kilns" व प्लास्टिक अपशिष्ट प्रबन्धन नियम, 2016 के अनुरूप ही किया जाये, जिससे सम्भावित दुर्गन्ध की समस्या की सम्भावना न रहे एवं इकाई परिसर व आस-पास के परिवेश पर कुप्रभाव न पड़े।

उपरोक्त निर्देशों का कड़ाई से अनुपालन सुनिश्चित किया जाये तथा उक्त के सम्बन्ध में कृत कार्यवाही से इस कार्यालय को भी अवगत कराया जाये। अनुपालन न होने की दशा में भविष्य में आपके इकाई के विरुद्ध की जाने वाली किसी भी कार्यवाही का उत्तरदायित्व स्वयं इकाई प्रबन्धन का होगा।

संलग्नक:- यथोपरि।

पृ०सं० एवं दिनांक उपरोक्तानुसार।
प्रतिलिपि:-

1. जिलाधिकारी महोदय, सोनभद्र को सूचनार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

भवदीय,

(Handwritten signature)
23/3/26

(आर०के सिंह)
क्षेत्रीय अधिकारी

०८

(Handwritten signature)
क्षेत्रीय अधिकारी
०८

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

OA No.677 of 2025

Appeal/OA NO. _____

In re:

SURYA PRAKASH MISHRAPlaintiff /Appellants/
Petitioner/ComplainantVERSUS
ULTRATECH CEMENT DALLA UNIT & ORS.Defendant/Respondent/
Accused

KNOW ALL to whom these present shall come that I/We
Anuj Kumar Chaubey the above named Law officer
do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above
noted case & authorize :-

**Mr. Pradeep Misra, Mr. Daleep Dhyani, Advocates,
138, New Lawyers Chamber, Supreme Court of India,
New Delhi, Ph. :011-23070011, Mob. 9810252518, 9811070721**

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on my/our behalf.

AND I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

AND I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

AND I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

AND I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 30 day of 03 26

Ac _____ (subject to the terms of fees.

(PRADEEP MISRA)(DALEEP DHYANI)
Advocate Advocate (D/435/01)

Anuj Kumar Chaubey
Client
Anuj Kumar Chaubey
Law Officer-I
U.P. Pollution Control Board
Lucknow

